

I

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**(SOUTHERN ZONE BENCH), CHENNAI**

**Original Application No.67/2025**

K. David Johnson,  
S/o. C. Kutty Nadar,  
Plot No. 78, Sri Mahalakshmi Co-operative Nagar,  
Kundrathur,  
Chennai - 600 069.

Applicant

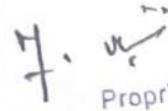
Vs

1. The District Collector/District Magistrate,  
Kancheepuram Collectorate,  
1st Floor,  
Kancheepuram - 631 501.

2. The Regional Director (Chennai),  
Central Pollution Control Board,  
Second Floor,  
BSNL Building,  
40-E, Guindy Industrial Estate (SIDCO),  
Guindy, Chennai - 600 032.

3. The Chairperson,  
Tamil Nadu Pollution Control Board,  
76, Anna Salai,  
Guindy, Chennai-600 032.

**For NISHA FAB'S**

  
Proprietor

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4. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board (TNPCB),  
Plot No. CP-5B, SIPCOT Industrial Growth Centr,  
Vandalur-Wallajabad Road, Oragadam,  
Sriperumpudur Taluk,  
Kancheepuram District - 603 109.

5. The Commissioner,  
Kundrathur Municipality Office,  
No.1, Lala Chathiram Street,  
Kundrathur,  
Chennai - 600 069.

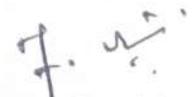
6. Mr. M. Vijayan,  
Factory Owner,  
Nisha Fabs (Nisha Fabrication)  
Plot No. 65, Sri Mahalakshmi Co-operative Nagar,  
Kundrathur, Chennai - 600 069.

7. Mr,Vijayan,  
Dhakshi Enterprises,  
Plot No. 65, Sri Mahalakshmi Co-operative Nagar,  
Kundrathur, Chennai - 600 069.

8. Mr. Vijayan,  
Ragavi Power Tech,  
Plot No. 65, Sri Mahalakshmi Co-operative Nagar,  
Kundrathur, Chennai - 600 069.

...Respondents

**For NISHA FAB'S**

  
Proprietor

III

**COUNTER/REPORT FILED ON BEHALF OF THE 6TH  
RESPONDENT**

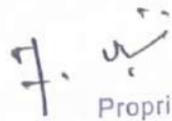
The 6th Respondent M. Vijayan, son of Meganathan, Proprietor Nisha Fabs, having unit at Plot No. 65, Sri Mahalakshmi Co-operative Nagar, Kundrathur, Chennai - 600 069 respectfully submits as follows:

1. The 6th Respondent denies the entire averments contained in the application filed by the Applicant as false, baseless, imaginary save those that are specifically admitted herein. The Applicant is put to stricter proof of the same.

2. At the outset the 6th Respondent respectfully submits that the Applicant has misused the provisions of the National Green Tribunal Act, 2010 by filing this false and frivolous application invoking the jurisdiction of this Honourable Tribunal. The subject matter of "noise pollution" comes under the jurisdiction of the 1st Respondent viz. The District Collector/District Magistrate". Therefore, this application is liable to be dismissed in limine for lack of jurisdiction and wasting time of this Honourable Tribunal with exemplary costs.

3. The 6th Respondent respectfully submits that as per Section 14 (1) of the National Green Tribunal Act, the Tribunal shall have the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment) is involved and such question arises out of the implementation of the enactments specified in Schedule I.

**For NISHA FAB'S**

  
Proprietor

\* IV

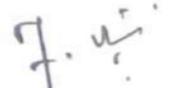
## Schedule I

1. The Water (Prevention and Control of Pollution) Act, 1974
2. The Water (Prevention and Control of Pollution) Cess Act, 1977
3. The Forest (Conservation) Act, 1980
4. The Air (Prevention and Control of Pollution) Act, 1981
5. The Environment (Protection) Act, 1986
6. The Public Liability Insurance Act, 1991
7. The Biological Diversity Act, 2002

4. The above provisions of the National Green Tribunal Act make it very clear that the subject matter of noise pollution does not come under the jurisdiction of this Honourable Tribunal and the Applicant abused the process of law by rushing to this Honourable Tribunal by filing this false, frivolous and vexatious application before this Honourable Tribunal.

5. The District Collector/District Magistrate viz. the 1st Respondent is the appropriate authority having jurisdiction over the matters of noise pollution. The Applicant has already lodged a complaint before the 1st Respondent herein less than a year ago on 25.10.2024 before filing the present application before this Honourable Tribunal and the 1st Respondent forwarded the said complaint on 29.11.2024 to the 4th Respondent herein viz. The District Environment Engineer, Tamil Nadu Pollution Control Board, Kancheepuram District, and requested to take appropriate action and send the report immediately. Without waiting for a response from the 1st and the 4th Respondent, the Applicant filed another complaint on the same subject matter within 20 days i.e. on 15.11.2024 before the 3rd Respondent herein viz. Tamil Nadu Pollution Control Board, arraying the 4th Respondent as one of the Respondents.

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Proprietor

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6. Immediately after filing the said complaint on 15.11.2024, the Applicant filed yet another complaint on 05.12.2024 before the Regional Director, Central Pollution Control Board, Chennai, viz. the 2nd Respondent herein on the same subject matter. Within five days after filing the said complaint before the 2nd Respondent, the Applicant issued a legal notice dated 10.12.2024 to the Administrative Manager (Judicial), District Collector, Kancheepuram District. In addition the Applicant has given numerous other complaints to the Police authorities online, the Inspector of Police, Kundrathur Police Station, Chennai Metropolitan Development Authority, Kundrathur Municipality. These facts categorically establish that the Applicant has the habit of filing one complaint after the other and is indulged in forum shopping with the sole intention to harass the 6th Respondent to drive him out of his property.

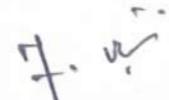
#### **FACTS OF THE CASE**

The 6th Respondent respectfully submits that the following are the facts of the case:

7. The 6th Respondent states that he is the sole proprietor of Nisha Fabs, which is engaged in lathe works. Nisha Fabs is a "micro" unit registered with the Ministry of Micro, Small and Medium Enterprises, Government of India, on 11-03-2011 for manufacture of fabricated metal products. The Udhayam Registration Number for Nisha Fabs is UDAYAM-TN-02-0066504. Photocopy of the registration certificate issued by the aforesaid Ministry is filed along with this counter.

8. The 6th Respondent further states that his lathe workshop Nisha Enterprises is a very tiny and micro-unit employing 7 to 8 persons

**For NISHA FAB'S**

  
Proprietor

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doing lathe works and electrical panel works. The said unit is functioning at Plot No.65, Sri Mahalakshmi Cooperative Nagar, Kundrathur, Chennai. The Applicant is staying in Plot No.78. In the same street there are about 50 companies running their businesses. The Applicant's house is the only residence in the entire area. The said fact is confirmed in the document filed by the Applicant viz. the Letter issued by the Kundrathur Municipality in their response in Letter No.Na.Ka.2131/2023/F1 dated 18.08.2023 in Paragraph No.8 to the Applicant under Right to Information Act. The Applicant has the habit of making complaints after complaints to different authorities and engaged in forum shopping to harass the 6th Respondent.

9. The 6th Respondent further states that the Applicant has a ferocious dog and the Applicant allowed it out of leash from his house and it bit Raghavi, the daughter of the 6th Respondent. When the 6th Respondent enquired the Applicant about the dog biting incident and asked the Applicant to keep his dog on leash, the Applicant picked up quarrel and started abusing the 6th Respondent and threatened him to drive him out from the area. Thereafter, the Applicant started to disturb the peaceful possession of the 6th Respondent on one pretext or the other. Hence, the 6th Respondent was constrained to file a civil-suit in O.S. No.71/2023 and I.A. No.1/2023 on the file of District Munsiff cum Judicial Magistrate, Sriperdumputur, Kancheepuram District, for permanent and interim injunction restraining the Applicant from interfering with the peaceful possession of the 6th Respondent of his property situated at Plot No. 65, Sri Mahalakshmi Co-operative Nagar, Kundrathur, Chennai 600 069. The said suit is pending. As a counter blast to the said suit, the Applicant has filed the present application suppressing the filing of said suit to wreak vengeance and create untold

For NISHA FAB'S

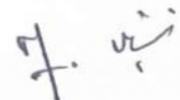
Proprietor

hardships to the 6th Respondent. The application filed by the Applicant is liable to be dismissed for suppression of fact.

10. The 6th Respondent further states that his unit is engaged in lathe works for eight hours during the day time working hours ie. morning 9 a.m. to evening 6 pm with one hour break for lunch. There are several other business units in the same building. The fact that the Applicant is wreaking vengeance against the 6th Respondent is evident that the Applicant chose to file this present application only against the 6th Respondent left out other business units. Further, Sri Mahalakshmi Nagar Industrial Association represented by its President Mr S.P. Jaganathan, gave a representation to the municipal and other appropriate authorities for conversion of residential zone to industrial zone. Since, the respondent authorities have not taken any action against the said representation, Sri Mahalakshmi Nagar Industrial Association filed a writ petition in W.P. No. 30452 of 2022 seeking direction to the authorities to consider the petitioner's representation for converting Sri Mahalakshmi Cooperative Nagar into an industrial zone.

11. In addition flat owners welfare associations viz. Lions L Block Flat Owners Welfare Association, Kundrathur, Star K Block Flat Owners Welfare Association, Kundrathur, have supported the conversion of the residential zone to industrial zone stating that there are no disturbances (air pollution, noise pollution) from the small scale units functioning in their locality and the residents are getting rental income from the staff working in the said units. Photocopy of the letters given by the said flat owners welfare association and the copy of the order dated 16.11.2022 passed in W.P. No. 30452 of 2022 on the file of the Honourable High Court of Madras are filed herewith which may be read as part and parcel of this counter.

For NISHA FAB'S

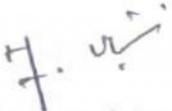
  
Proprietor

VIII

12. The 6th Respondent further states that as stated supra there are about 50 companies functioning in the same area where the Applicant's house situated viz. Sri Mahalakshmi Cooperative Nagar. The Applicant himself admitted in his complaint dated 13.10.2022 lodged with the Inspector of Police, Kundrathur Police Station, Chennai, that there are more than 35 companies functioning around his plot. The 6th Respondent has been able to collect the name of some of the 50 companies from the internet and Google map which are as follows: 1) Crystal Engineering at Plot No.125, 2) Sri Sai Sabari Enterprises at Plot No.11, 3) Jesi Tech at Plot No.21, 3) J.V. Seamless India Private Limited at SF No.290/2, 4) Shree Diamond Tools at Plot No.64, 5) Air Tech Engineers at Plot No.6, 6) SSK Chemicals & Engineering Solutions Pvt Ltd at Plot No. 10, 7) Rajeswari Engineering Works at Plot No. 79 & 80, 8) Innosparks Industries at Plot No.1, 9) P.V. Engineering at Plot No.21, 10) P.R.K. Industries at Plot No. 102, 11) Sri Ganesh Industries at Plot No. 21, 12) We Make Solutions Private Limited at Plot No.21, 13) Fabri Metal Industries at Plot No. 34, 22) Jayam AC at Plot No. 23) KSV, 24) Radha Precision Private Limited at Plot No.31 & 32, 24) Divya Plastics, 25) Everest Equipment, 26) Napang Mechanics Pvt Ltd., 27) Kasi Tech, 28) Franc Automation, 29) Ragul Industries, 30) PV Engineering, 31) Mahalakshmi Polymers, 32) Ayyanar Engineering, 33) Athistaas Engineering, 34) G. Air Technology, 35) Jones Academy of Clinical, 36) Paradise Pack & Moves, 37) Venturer Modular Pvt Ltd., 38) SB Industries. Colour photos downloaded from the internet and google map are filed herewith and the same may be read as part and parcel of this counter.

13. The 6th Respondent further states that his unit is a tiny unit engaged in making electrical panels. The average electricity power consumption of his unit is 37 units per day and less than 5 units per hour based on 8 hours per day which amply proves that the 6th

**For NISHA FAB'S**

  
Proprietor

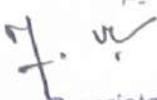
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Respondent is a tiny unit. An industrial unit working round the clock as falsely alleged by the Applicant will not be able to run with such a meagre power consumption. Photocopy of the tax invoices for the period 29.11.2024 to 27.05.2025 downloaded from the website of Tamil Nadu Power Distribution Corporation Limited are filed herewith. The 6th Respondent has obtained small business loans from Yes Bank under the category of micro and small enterprises by hypothecating inventories and sundry debtors for running his late unit. Photocopy of the term loan sanction letter dated 15.11.2024 is filed herewith.

14. The 6th Respondent has been filing income tax returns regularly and paying the income tax. His income tax return mentions his total income for the assessment year 2024-25 as Rs.12,20,000/- which clearly establishes that the 6th Respondent is a small business owner. Photocopy of the income tax return is filed herewith. The Applicant in order to make a mountain out of a mole, gave the name as industrial owner in the cause title of the application to show as if the 6th Respondent is running a huge industrial factory in his premises. Further the Applicant arrayed Dhakshi Enterprises and Ragavi Power Tech as 7th and 8th Respondent and gave the name of the 6th Respondent as the owner of the said units, whereas 7th and 8th Respondents were owned by two different persons viz. Mr Parkavi and Mr Elangovan respectively, who were once tenants in the 6th Respondents premises and they were forced to vacate the premises due to the hindrances created by the Applicant. The 6th Respondent has already filed a memo to this effect. The 6th Respondent has also paid property tax to the Kundrathur Municipality showing the building usage as industrial usage. Photocopy of the property tax receipts are filed herewith.

15. As stated supra, the above documents clearly establish the fact that the area wherein the Applicant and the 6th Respondent are

**For NISHA FAB'S**

  
Proprietor

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situated is an industrial area with about 50 small industrial units operating, the 6th Respondent is a tiny and micro unit employing 7 to 8 persons, working 8 hour shifts per day consuming least amount of electricity, the 6th Respondent is earning about Rs.1,01,666/- per month from the income generated from his micro unit. The Applicant in order to vacate the 6th Respondent from his property and to harass him, filed this false and frivolous complaint to wreak vengeance. The Applicant has the habit of filing complaint after complaint against the Petitioner with various authorities with an ulterior intention to harass the 6th Respondent in order to force him to vacate his property. On 18.07.2022 the Applicant has filed a complaint through Tamil Nadu Police portal by online against the previous tenant of the 6th Respondent viz. Dhakshi Enterprises. He lodged yet another complaint dated 13.10.2022 with the Inspector of Police, Kundrathur Police Station, Chennai. The Applicant gave another complaint dated 01.11.2022 to the Chennai Metropolitan Development Authority.

**PARA WISE COUNTER:**

16. The allegations in Paragraph No.1 is denied as false, baseless, incorrect and imaginary. It is false to state that three types of factories viz. 1) Nisha Fabs, 2) Dhakshi Enterprises and 3) Ragavi Power Tech, which are emitting high pitch noise are operating very close to applicant's home (on the south side). As stated supra the aforementioned Dhakshi Enterprises and Ragavi Power Tech were the tenants under the 6th Respondent and they were constrained to vacate the premises due to the hindrances created by the Applicant. It is further false to state that Mr Vijayan, the 6th Respondent is the owner of the aforesaid Dhakshi Enterprises and Raghavi Power Tech. The Proprietors of those concerns are Ms. Parkavi and Mr Elangovan.

**For NISHA FAB'S**

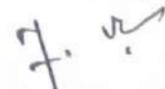
7. 11  
Proprietor

17. The allegations in Paragraph No.2, 3 are denied as false, baseless, incorrect and imaginary. The 6th Respondent's lathe unit is a tiny and micro unit registered under the Ministry of Small and Medium Enterprises, Government of India. It is not a factory as falsely averred by the Applicant. Further, there about 7 to 8 employees are working in the 6th Respondent lathe unit and there are no high noise levels.

18. The allegations in Paragraph No.4 to 10 are denied as false, baseless, incorrect and imaginary. The averments in these paragraphs are bald allegations and mere repetition of what was stated by the Applicant in the previous paragraphs. It is false to state that the noise emanated from the 6th Respondent is the cause for the health problems of the Applicant's parents. The Applicant is attempting to include the age related ailments of his parents as one of the grounds for his case mainly for the purpose of the case. A thorough reading of the medical prescriptions filed by the Applicant reveals that the medicines prescribed for the Applicant's in laws appear to be for diabetes, respiratory problems and dementia which were not related to noise pollution. Further all the prescriptions were issued in the hospitals situated at Trivandrum and Kanniyakumari districts and some of the prescriptions are issued in the year 2019.

19. As stated supra, the area where the Applicant's house is situated is occupied by about 50 industrial units and the Applicant's house is the only residential unit, which fact was admitted by the Kundrathur Municipality in their response in Letter No.Na.Ka.2131/2023/F1 dated 18.08.2023 in Paragraph No.8 to the Applicant under Right to Information Act. There are only 7 to 8 employees working in the 6th respondent's lathe unit for eight hours a day during the day time and the said unit was registered as "micro unit" under Ministry of Micro, Small and Medium Enterprises, Government of India, as per the certificate issued by the said Ministry. Therefore, it

**For NISHA FAB'S**



Proprietor

is false to say that the 6th Respondent unit is a "factory" under the Factories Act, 1948.

20. As stated supra, the Applicant has the habit of making complaint after complaint to one authority or the other as can be seen from the number of complaints and legal notices that he has stated in the Application in order to harass the 6th Respondent. The Applicant has wrongly invoked the jurisdiction of this Honourable Tribunal.

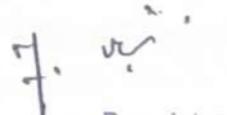
The application filed by the Applicant is liable to be dismissed for the following among other grounds:-

**GROUND S**

A. The application is liable to be dismissed in limine for want of jurisdiction. As stated supra, the appropriate authority to adjudicate the complaint of noise pollution is the 1st Respondent viz. the District Collector/District Magistrate as per the provisions of the Noise Pollution and Control Rules 2000. This Honourable Tribunal is not the appropriate body to adjudicate the disputes with respect to noise pollution.

B. There are about 50 industries operating in the area where the Applicant is residing and the 6th Respondent's micro unit is situated. The Applicant is the only resident in the entire area as confirmed by the Kundrathur Municipality. There is no other resident made a complaint of noise pollution in the same area. The industrial unit owners association filed a writ petition before the Honourable High Court of Madras for conversion of the area into an industrial one.

**For NISHA FAB'S**

  
Proprietor

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C. The 6th Respondent is a micro and tiny unit duly approved by the Government of India, Ministry of Small and Micro Enterprises, employing 7 to 8 persons, consuming less than 5 units of electricity power, earning a monthly income of about Rs.1,00,000/- (Rupees one lakh only) which clearly establish that the 6th Respondent is not a big industrial factory as falsely alleged by the Applicant.

D. The Applicant has the habit of making complaint after complaint to various authorities and indulged in forum shopping as narrated supra with details. The Applicant is misusing and abusing the process of law invoking the jurisdiction of this Honourable Tribunal.

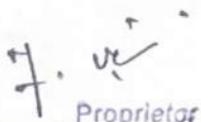
E. The Applicant has suppressed the factum of institution of civil suit by the 6th Respondent and the Applicant has approached this Honourable Tribunal with unclean hands.

F. The Application is full of false and frivolous averments not supported by documents, bald allegations, irrelevant supporting documents.

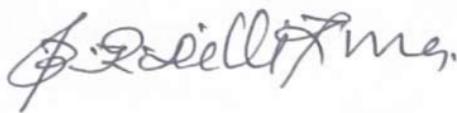
In these circumstances it is humbly prayed that this Honourable Tribunal may be pleased to dismiss the application in O.A. No.67 of 2025 with exemplary cost and thus render justice.

**Dated at Chennai on this 12<sup>th</sup> day of January 2026.**

**For NISHA FAB'S**

  
Proprietor

**6th Respondent.**



**COUNSEL FOR 6TH RESPONDENT.**

**BEFORE THE NATIONAL GREEN  
TRIBUNAL  
(SOUTHERN ZONE BENCH), CHENNAI**

**Original Application No.67/2025**

K. David Johnson,

Applicant

Vs

The District Collector/District Magistrate,  
Kancheepuram Collectorate And Others  
Respondents

**COUNTER/REPORT FILED ON  
BEHALF OF THE 6TH RESPONDENT**

**M/S.R.DILLIKUMAR**

**D.PRASANNA**

**C.TICKEAMBAR**

**COUNSEL FOR 6<sup>TH</sup> RESPONDENT**

**9884750333**

**Email I D.dillikumar.adv@gmail.com**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH), CHENNAI  
Original Application No.67/2025**

K. David Johnson,  
S/o. C. Kutty Nadar,  
Plot No. 78, Sri Mahalakshmi Co-operative Nagar,  
Kundrathur,  
Chennai - 600 069.

...Applicant

Vs

1. The District Collector/District Magistrate,  
Kancheepuram Collectorate,  
1st Floor, Kancheepuram - 631 501 and Others

...Respondents

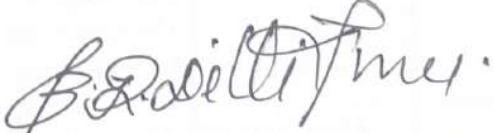
**TYPSET OF PAPAERS FILED BY 6<sup>TH</sup> RESPONDENT**  
**LIST OF DOCUMENTS**

Sl. No	DATE	DOCUMENTS	PAGES
1	11.03.2011	<b>Annexure - 1</b> Registration Certificate issued by Government of India <i>and GIST Certificate</i>	1 - 5(b)
2	30.03.2022	<b>Annexure - 2</b> Letter issued by Lions L Block Flat Owners Welfare Association	6 & 6(a)
3	26.03.2022	<b>Annexure - 3</b> Letter issued by Star K Block Flat Owners Welfare Association	7 & 7(a)
4	16.11.2022	<b>Annexure - 4</b> Order passed by the Honourable High Court of Madras in W.P. No.30452/2022	8 - 12
5		<b>Annexure - 5</b> Colour photos downloaded from the internet and google map	13 - 37
6	28.01.2025	<b>Annexure - 6</b> Tax Invoices issued by Tamil Nadu Power Distribution Corporation Ltd	38 - 41

7	24.03.2025	<b>Annexure - 7</b> Tax Invoices issued by Tamil Nadu Power Distribution Corporation Ltd	42-45
8	27.05.2025	<b>Annexure - 8</b> Tax Invoices issued by Tamil Nadu Power Distribution Corporation Ltd	46-49
9	15.11.2024	<b>Annexure - 9</b> Term loan sanction letter from Yes Bank	50-54
10	25.09.2024	<b>Annexure - 10</b> Income Tax return	55
11	30.11.2022, 02.08.2023, 19.07.2024, 31.03.2025	<b>Annexure - 11</b> Property Tax receipts	56-59
12		<b>Annexure - 12</b> O.S.No.71/2023 and I.A. No.1/2023 on the file of District Munsiff cum Judicial Magistrate, Sriperdumpudur, Kancheepuram District-E COURT STATUS REPORT	60-64

It is submitted that the above-mentioned documents filed before this Hon'ble tribunal are true copies of the original to the best of my knowledge and conscience.

**Dated at Chennai on this 12<sup>th</sup> day of JANUARY 2026.**

  
**COUNSEL FOR 6TH RESPONDENT.**



भारत सरकार  
Government of India  
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय  
Ministry of Micro, Small and Medium Enterprises

**MSME**  
सूक्ष्म, लघु एवं मध्यम उद्यम  
MICRO, SMALL & MEDIUM ENTERPRISES

# UDYAM REGISTRATION CERTIFICATE



Our small hands to  
make you LARGE

UDYAM REGISTRATION NUMBER	UDYAM-TN-02-0066504				
NAME OF ENTERPRISE	NISHA FABS				
TYPE OF ENTERPRISE*	MICRO				
MAJOR ACTIVITY	MANUFACTURING				
SOCIAL CATEGORY OF ENTREPRENEUR	OBC				
NAME OF UNIT(S)	S.No.	Udyog Aadhaar Memorandum	Unit(s) Name		
	1	TN02A0190395	NISHA FABS		
OFFICIAL ADDRESS OF ENTERPRISE	Flat/Door/Block No.	88	Name of Premises/ Building	TINY SECTOR	
	Village/Town	SIDCO INDUSTRIAL ESTATE	Block	NA	
	Road/Street/Lane	EKKATTUTHANGAL	City	CHENNAI	
	State	TAMIL NADU	District	CHENNAI, Pin 600032	
	Mobile	9551298810	Email:	nishafabs@gmail.com	
DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE	11/03/2011				
DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS	11/03/2011				
NATIONAL INDUSTRY CLASSIFICATION CODE(S)	S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
	1	25 - Manufacture of fabricated metal products, except machinery and equipment	2599 - Manufacture of other fabricated metal products n.e.c.	25999 - Manufacture of other fabricated metal products n.e.c.	Manufacturing
DATE OF UDYAM REGISTRATION	02/07/2021				

\* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 03/07/2021

For any assistance, you may contact:

1. District Industries Centre: CHENNAI (TAMIL NADU)

2. MSME-DI: CHENNAI (TAMIL NADU)

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CHAMPION  
with the

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Ministry of  
**MSME**



भारत सरकार  
 Government of India  
 सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय  
 Ministry of Micro, Small and Medium Enterprises

Udyam Registration Number : UDYAM-TN-02-0066504

Type of Enterprise	MICRO	Major Activity	Manufacturing
Type of Organisation	Proprietary	Name of Enterprise	NISHA FABS
Owner Name	SHRI MEGANATHAN VIJAYAN	PAN	AMXPV3979L
Do you have GSTIN	Yes	Mobile No.	9551298810
Email Id	nishafabs@gmail.com	Social Category	OBC
Gender	Male	Specially Abled(DIVYANG)	No
Date of Incorporation	11/03/2011	Date of Commencement of Production/Business	11/03/2011

Bank Details

Bank Name	IFS Code	Bank Account Number
INDIAN BANK	IDIB000C569	50061584027

Employment Details

Male	Female	Other	Total
8	1	0	9

Investment in Plant and Machinery OR Equipment (in Rs.)

S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment((A)-(B))	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
1	2019-20	Micro	496838.00	0.00	496838.00	10783552.00	0.00	10783552.00	Yes	ITR -3, 5, 6

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	NISHA FABS	PLOT NO 65	SRI MAHALAKSHMI CO-OPERATIVE NAGAR	KUNDRATHUR		VAZHUTHILAMBEDU	CHENNAI	600069	TAMIL NADU	KANCHIPURAM

Official address of Enterprise

Flat/Door/Block No.	88	Name of Premises/ Building	TINY SECTOR
Village/Town	SIDCO INDUSTRIAL ESTATE	Block	NA
Road/Street/Lane	EKKATTUTHANGAL	City	CHENNAI
State	TAMIL NADU	District	CHENNAI , Pin : 600032
Mobile	9551298810	Email:	nishafabs@gmail.com

National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	25 - Manufacture of fabricated metal products, except machinery and equipment	2599 - Manufacture of other fabricated metal products n.e.c.	25999 - Manufacture of other fabricated metal products n.e.c.	Manufacturing

4

Are you interested to get registered on Government e-Market (GeM) Portal	No
Are you interested to get registered on TReDS Portals(one or more)	No
District Industries Centre	CHENNAI ( TAMIL NADU )
MSME-DI	CHENNAI ( TAMIL NADU )
Date of Udyam Registration	02/07/2021
Date of Printing	08/07/2021



## Government of India

## Form GST REG-06

[See Rule 10(1)]

## Registration Certificate

Registration Number :33AMXPV3979L1ZS

1.	Legal Name	MEGANATHAN VIJAYAN			
2.	Trade Name, if any	NISHA FAB S			
3.	Additional trade names, if any				
4.	Constitution of Business	Proprietorship			
5.	Address of Principal Place of Business	T.S NO.88, SIDCO INDUSTRIAL ESTATE, EKKATTUTHANGAL, CHENNAI, Chennai, Tamil Nadu, 600032			
6.	Date of Liability	01/07/2017			
7.	Date of Validity	From	01/07/2017	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving				
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK 07 Date: 2023.09.07 00:41:35 IST			
Name					
Designation					
Jurisdictional Office					
Date of issue of Certificate		07/09/2023			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 07/09/2023 .



**Goods and Services Tax Identification Number: 33AMXPV3979L1Z6**

**Details of Additional Place of Business(s)**

**Legal Name** MEGANATHAN VIJAYAN

**Trade Name, if any** NISHA FAB S

**Additional trade names, if any**

**Total Number of Additional Places of Business(s) in the State** 1

- 1 PLOT NO.65, SRI MAHALAKSHMI CO-OPERATIVE NAGAR, VAZHUTHILAMBEDU, Kundrathur, Chennai, Kancheepuram, Tamil Nadu, 600069

Goods and Services Tax

5(b)

Annexure B



**Goods and Services Tax Identification Number: 33AMXPV3979L1ZS**

**Legal Name** MEGANATHAN VIJAYAN

**Trade Name, if any** NISHA FAB S

**Additional trade names, if any**

**Details of Proprietor**

1



<b>Name</b>	MEGANATHAN VIJAYAN
<b>Designation/Status</b>	PROP
<b>Resident of State</b>	Tamil Nadu

Goods and Services Tax



# LIONS L BLOCK FLAT OWNERS WELFARE ASSOCIATION - KUNDRATHUR

(Regd. No. : SRG / Chennai South / 537 / 2020)

6

L Block, Amarprakash Templewaves | PKV Maha Nagar | Kundrathur | Chennai - 600 069  
Phone : 73 97 22 33 71 | Mail : llbfowaassociation@gmail.com

DATE 30/3/22

பெயர்:

மகாலக்ஷ்மி நகர் இண்டஸ்ட்ரியல் அசோசியேஷன்  
மகாலக்ஷ்மி நகர் சூன்யூத்ரர் ரெக்டர்ஷன் - 69

பெயர்:-

SRI mahalakshmi Industrial Association  
LIONS L BLOCK FLAT OWNERS  
WELFARE ASSOCIATION - Kundrathur  
அறிக்கை சூடபிள்வன சூன்யூ

பிரிப்பிற் பதிய உரை

நான் உள் LIONS L BLOCK FLAT OWNERS WELFARE ASSOCIATION - KUNDRATHUR இல்  
உறுது உள்ளவன் நான் தான் நகர சூன்யூ  
தரமலன் டவ சூன்யூ துறு துறு தான் இலக்  
உறுதுறு இது மல்பனி தான் தான்  
சூன்யூ உறுதுறு தான் உறுதுறு  
சூன்யூ உறுதுறு இலல் தான் தான்  
LLBFOWA இலல் தான் தான் தான்

(A. VIJAY PRAGAS)  
President



6(a)

TRANSLATED COPY

Regd. No: SRG/Chennai South/537/2020

**LIONS L BLOCK FLAT OWNERS WELFARE ASSOCIATION – KUNDRATHUR**

---

L Block , Amarprakssh Temple Waves , Pkv Maha Nagar Kundrathur Chennai –  
600 069 Phone : 7397223371 Mail: [libfowassociation@gmail.com](mailto:libfowassociation@gmail.com)

---

Date: 30/03/2022

To

Mahalakshmi Nagar Industries Association,  
Mahalakshmi Nagar,  
Kundrathur, Chennai.

Sub:

No Objection given by *Lions L Block Flat Owners Welfare Association* to  
Sri Mahalakshmi Industrial Association – Regard.

Respected Sir,

We, through the *Lions L Block Flat Owners Welfare Association*,  
hereby stating that that there are many small and micro companies operating  
around our residents and we further submit that there has been no disruption  
to our residents due to these companies till date.

Sd/-

(A.Vijay Pandias)

President



# STAR K BLOCK FLAT OWNERS WELFARE ASSOCIATION

Regd. No. South / 638/2020

Temple Waves, PKV Mahanagar, Vazhuthalamedu, Kundrathur, Chennai - 600069, TN.

Email : star.kbfowa@gmail.com / skbfowa@gmail.com

7

President  
**MAHABOOB BHASHA.H**  
Cell : 9940217895

Secretary  
**THIYAGARAJAN.M**  
Cell : 8838255567

Treasurer  
**SURESH KUMARE**  
Cell : 9841592488

ஏய்வுகள் :-

ஸ்ரீ கௌண்டர்ஸ் நகர் கிளம்ஸ்டீயம் அசோசியேஷன்,  
ஸ்ரீ கௌண்டர்ஸ் நகர்,  
இன்ஜூர், 980000 - 69

ஏய்வுகள் :-

SRI Mahalakshmi Industrial Association - கீழ்  
Star K Block flat Owners Welfare Association அளிக்கும்  
தகவல்கள் சரணாக.

கீழ்க்கண்டவற்றை

நாங்கள் Star K Block Welfare Association  
பின்வரும் கருத்து என்னாமை நான் எங்கள் நகரை சந்தி  
ஏராளமான பவ சிறு, குறு நிறுவனங்கள் இயங்கி வருகிறது  
இந்த கட்டுமானம் எங்கும் இயங்கும் வாசிகளுக்கு எந்த  
வித கிடைப்பு (Air pollution, Noise Pollution) தடுப்பது  
உரை கிடைக்க. மேலும் கீழ்க்கண்டவற்றை கட்டுமான அலுவலர்கள்  
பின்வரும் கருத்து இயங்கும்படியான அடக்க உட்காரைகள்  
உட்கரித்து. எனவே நமது கீழ்க்கண்டவற்றை நமது நகரை சந்திப்பது  
பாதுகாப்பாகவும் உயக்க இணைத்து பணிபுரியும் என்னை  
தங்கமீடல் ஏதாவதும் ஏதாவதும்.

M.R.V.L  
26/03/22

TRANSLATED COPY

7(a)

**STAR L BLOCK FLAT OWNERS WELFARE ASSOCIATION**

Regd. No: South/538/2020

Temple Waves , Pkv Maha Nagar, Vazhuthalamedu, Kundrathur, Chennai –69,

Email: [star.kbfow@gmail.com](mailto:star.kbfow@gmail.com)/[skbfowa@gmail.com](mailto:skbfowa@gmail.com)

President  
MAHABOOB BHASHA.H  
Cell:994217895

Secretary  
THIYAGARAJAN.M  
Cell:8838255567

Treasurer  
SURESH KUMAR.E  
Cell: 9841592488

To

Sri Mahalakshmi Nagar Industries Association,  
Sri Mahalakshmi Nagar,  
Kundrathur, Chennai.

Sub:

No Objection given by *Star L Block Flat Owners Welfare Association* to Sri Mahalakshmi Industrial Association – Regard.

Respected Sir,

We, through the *Star L Block Flat Owners Welfare Association* , hereby stating that that there are many small and micro companies operating around our residents and we further submit that these companies have not caused any disruption (Air Pollution , Noise Pollution) to our residents so far. Furthermore, our apartment residents are getting rental income from the company employees. Therefore, we would like to inform you that our two associations may work together to keep our residents clean and safe.

Sd/-

26.03.2022

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED : 16.11.2022

CORAM

THE HON'BLE MR.JUSTICE P.D.AUDIKESAVALU

W.P.NO.30452 OF 2022

Sri Mahalakshmi Nagar Industrial Association  
Represented by its President  
Mr. S.P.Jaganathan  
No.21, Sri Mahalakshmi Co-operative Nagar  
Kundrathur, Chennai - 600 069.

... Petitioner

- vs-
1. The Government of Tamil Nadu  
Represented by its Principal Secretary to Government  
Housing and Urban Development Department  
III Floor, Secretariat  
Chennai - 600 009.
  2. The Government of Tamil Nadu  
Represented by its Principal Secretary to Government  
Principal Secretary of Minister for Micro, Small  
Medium Enterprises (MS & ME)  
Rural Industries including cottage industries,  
small industries, Tamil Nadu,  
Urban Habitat Development Board  
Fort St. George, Secretariat  
Chennai - 600 009.
  3. The Director  
Directorate of Town and Country Planning  
Fourth Floor, No.807  
Anna Salai, Chennai - 600 002.
  4. The District Collector of Kanchipuram  
O/o. District Collector of Kanchipuram  
Thayarkulam, Vandavasi Salai  
Kanchipuram - 631 501.
  5. The Member Secretary  
Chennai Metropolitan Development Authority (CMDA)  
No.1, Gandhi Irwin Road  
Thalamuthu Natarajan Building  
Egmore, Chennai - 600 008.

6. The Commissioner  
Kunrathur Municipality  
No.1, Lalachatram Road  
Kundrathur, Chennai - 600 069  
Kanchipuram District.

... Respondents

Prayer:- Writ Petition filed under Article 226 of the Constitution of India, 1950, praying to issue a Writ of Mandamus, directing the Fifth Respondent to consider the Petitioner representation dated 20.10.2022.

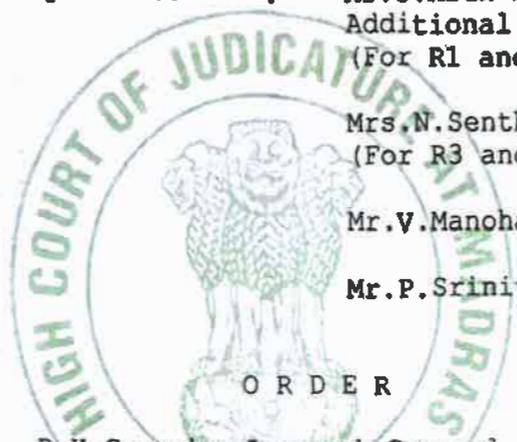
For Petitioner : Mr.P.K.Ganesh

For Respondents : Mr.T.Arun Kumar  
Additional Government Pleader  
(For R1 and R2)

Mrs.N.Senthil Selvi  
(For R3 and R4)

Mr.V.Manoharan (For R5)

Mr.P.Srinivas (For R6)



ORDER

Heard Mr. P.K.Ganesh, Learned Counsel for the Petitioner, Mr. T.Arun Kumar, Learned Additional Government Pleader, who takes notice for the First and Second Respondents, Mrs. N.Senthil Selvi, Learned Counsel, who takes notice for the Third and Fourth Respondents, Mr. V.Manoharan, Learned Counsel, who takes notice for the Fifth Respondent and Mr. P.Srinivas, Learned Counsel for the Sixth Respondent and perused the materials placed on record, apart from the pleadings of the parties.

2. The grievance ventilated by the Petitioner is that he has made a representation dated 20.10.2022 to the Respondents for conversion of a residential zone into industrial zone, but as no action has been taken thereon, the Writ Petition has been filed.

3. Having regard to the limited nature of relief sought, this Court without expressing any view on the correctness or entitlement of the claim made by the Petitioner, passes the following order:-

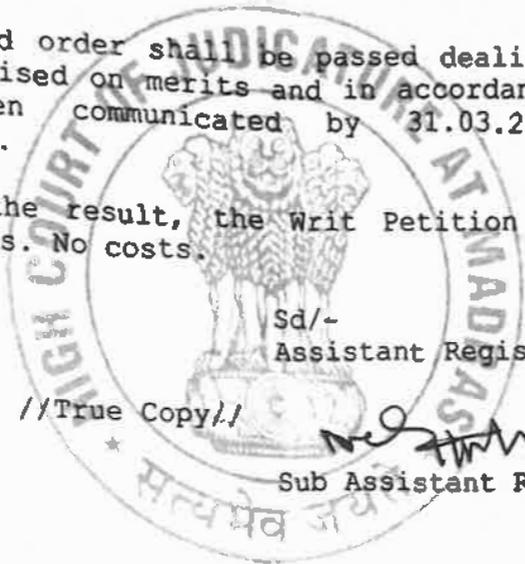
(i) the concerned authority shall immediately examine the representation dated 20.10.2022 made by the Petitioner including ascertaining as to whether the petitioner would be entitled for the relief claimed;

(ii) if it is found that any other details or supporting documents is necessary, the deficiencies in that regard shall be informed in writing to the petitioner requiring the same to be furnished within a time frame of not less than 15 days for the same;

(iii) in the event of not being satisfied with the requirements even thereafter, an enquiry shall be conducted affording full opportunity of personal hearing to the Petitioner and all other persons concerned to explain their position in that regard; and

(iv) a reasoned order shall be passed dealing with each of the contentions raised on merits and in accordance with law and the decision taken communicated by 31.03.2023 under written acknowledgment.

4. In the result, the Writ Petition is disposed on the aforesaid terms. No costs.



Sd/-  
Assistant Registrar (CS-IV)

//True Copy//

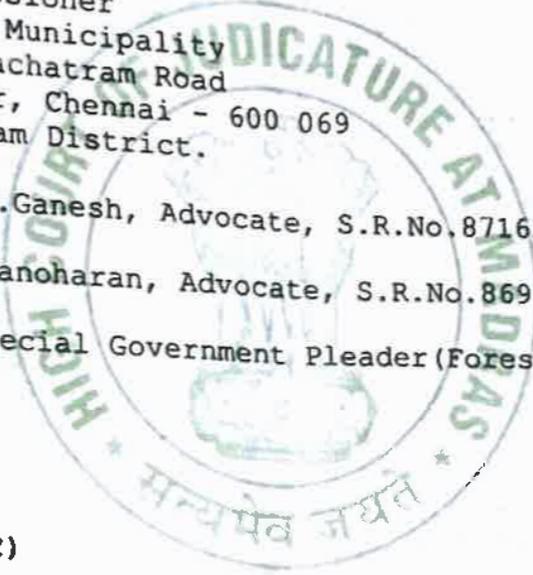
Sub Assistant Registrar

Maya

To

1. The Secretary to Government  
The Government of Tamil Nadu  
Housing and Urban Development Department  
III Floor, Secretariat  
Chennai - 600 009.
2. The Principal Secretary to Government of Tamil Nadu  
Principal Secretary of Minister for Micro, Small  
Medium Enterprises (MS & ME)  
Rural Industries including cottage industries,  
small industries, Tamil Nadu,  
Urban Habitat Development Board  
Fort St. George, Secretariat  
Chennai - 600 009.

3. **The Director**  
Directorate of Town and Country Planning  
Fourth Floor, No.807  
Anna Salai, Chennai - 600 002.
4. The District Collector of Kanchipuram  
O/o. District Collector of Kanchipuram  
Thayarkulam, Vandavasi Salai  
Kanchipuram - 631 501.
5. The Member Secretary  
Chennai Metropolitan Development Authority (CMDA)  
No.1, Gandhi Irwin Road  
Thalamuthu Natarajan Building  
Egmore, Chennai - 600 008.
6. The Commissioner  
Kunrathur Municipality  
No.1, Lalachatram Road  
Kundrathur, Chennai - 600 069  
Kanchipuram District.
- +1cc to Mr.P.K.Ganesh, Advocate, S.R.No.87163
- +1cc to Mr.V.Manoharan, Advocate, S.R.No.86964
- +1cc to the Special Government Pleader(Forest), S.R.No.87301



W.P.No.30452 of 2022

RSI (CO)  
RLP (30/11/2022)

**HIGH COURT OF JUDICATURE  
MADRAS**  
S.R. No. 87163  
Carbon Copy Application  
made 16/11/2022  
Application Returned.....20  
Application Represented.....20  
Copy made ready 1/12/2022  
Copy delivered 6/12/2022  
*[Signature]*  
Section Officer  
Current Section

13

CRYSTAL ENGINEERING  
FABRICATION & WELDING  
Plot No. 22, St. Mahalakshmi Co-Operative Nagar,  
Andhra Pradesh, India  
Email: crystalengineering@gmail.com

 GPS Map Camera

Irاندankattalai, Tamil Nadu, India  
X4f4+m5, Mahalakshmi Nagar Layout, Irاندankattalai,  
Tamil Nadu 600069, India  
Lat 12.9742° Long 80.10571°  
26/06/2025 08:45 AM GMT +05:30



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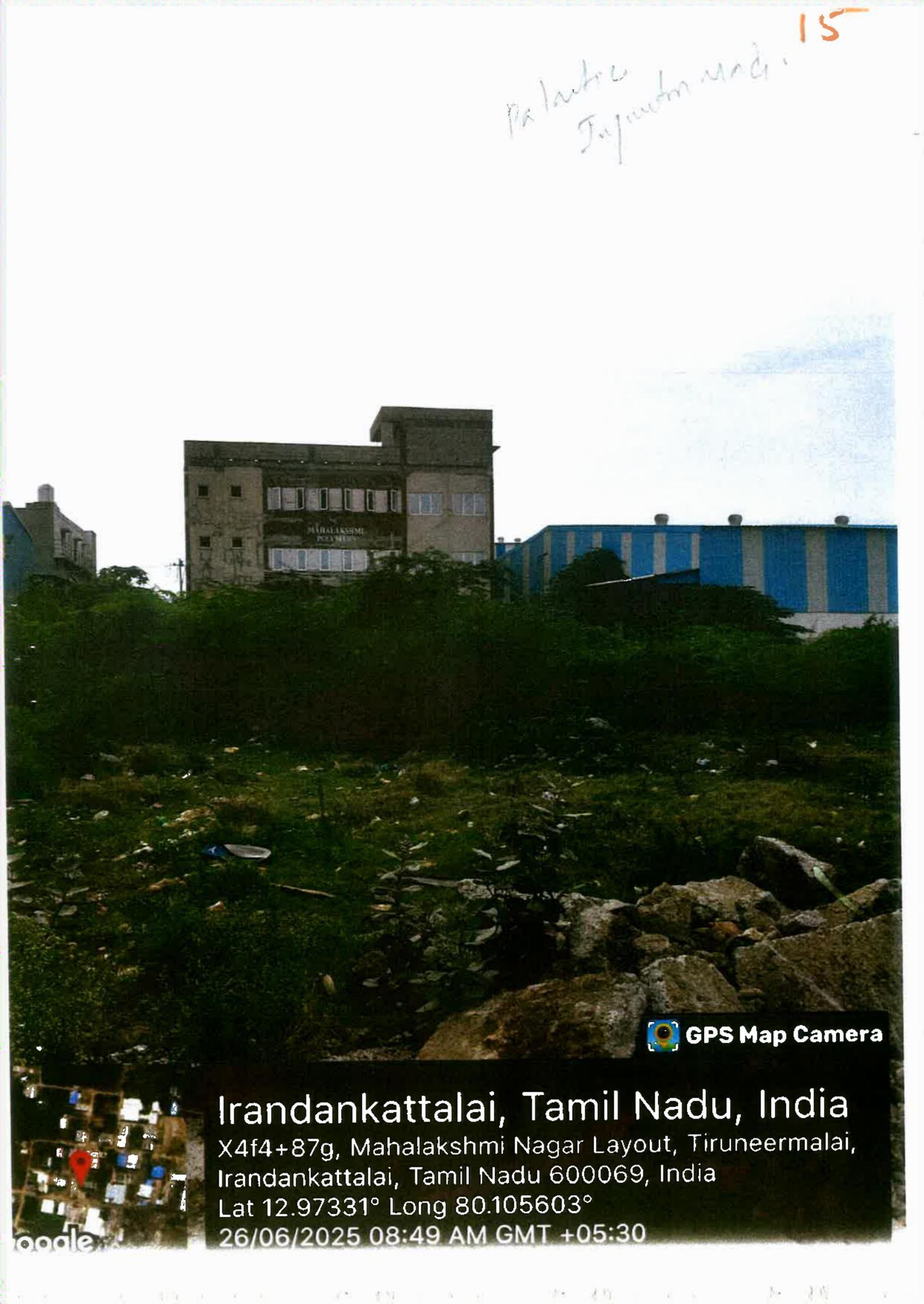


 **GPS Map Camera**



**Irاندankattalai, Tamil Nadu, India**  
21, Tiruneermalai, Irاندankattalai, Tamil Nadu 600069,  
India  
Lat 12.972934° Long 80.105075°  
26/06/2025 08:48 AM GMT +05:30

Pa. Indira  
Tirunelveli road. 15



 **GPS Map Camera**

**Irاندankattalai, Tamil Nadu, India**

X4f4+87g, Mahalakshmi Nagar Layout, Tiruneermalai,  
Irاندankattalai, Tamil Nadu 600069, India

Lat 12.97331° Long 80.105603°

26/06/2025 08:49 AM GMT +05:30



Google

GET: 3346PRTS2020V  
  
**SRI SAI SABARI INDUSTRIES**  
 ஸ்ரீ சாரி சபரி இண்டஸ்ட்ரீஸ்  
 91761 41873 | 81900 24999  
 Email: srisaisabari23@gmail.com  
 Flat No 11, Sri Mahalakshmi Nagar

 **GPS Map Camera**

**Vazhuthalambedu, Tamil Nadu, India**  
 X4f4+c3q, Mahalakshmi Nagar Layout, Vazhuthalambedu,  
 Tamil Nadu 600069, India  
 Lat 12.973278° Long 80.105147°  
 26/06/2025 08:49 AM GMT +05:30



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 **GPS Map Camera**

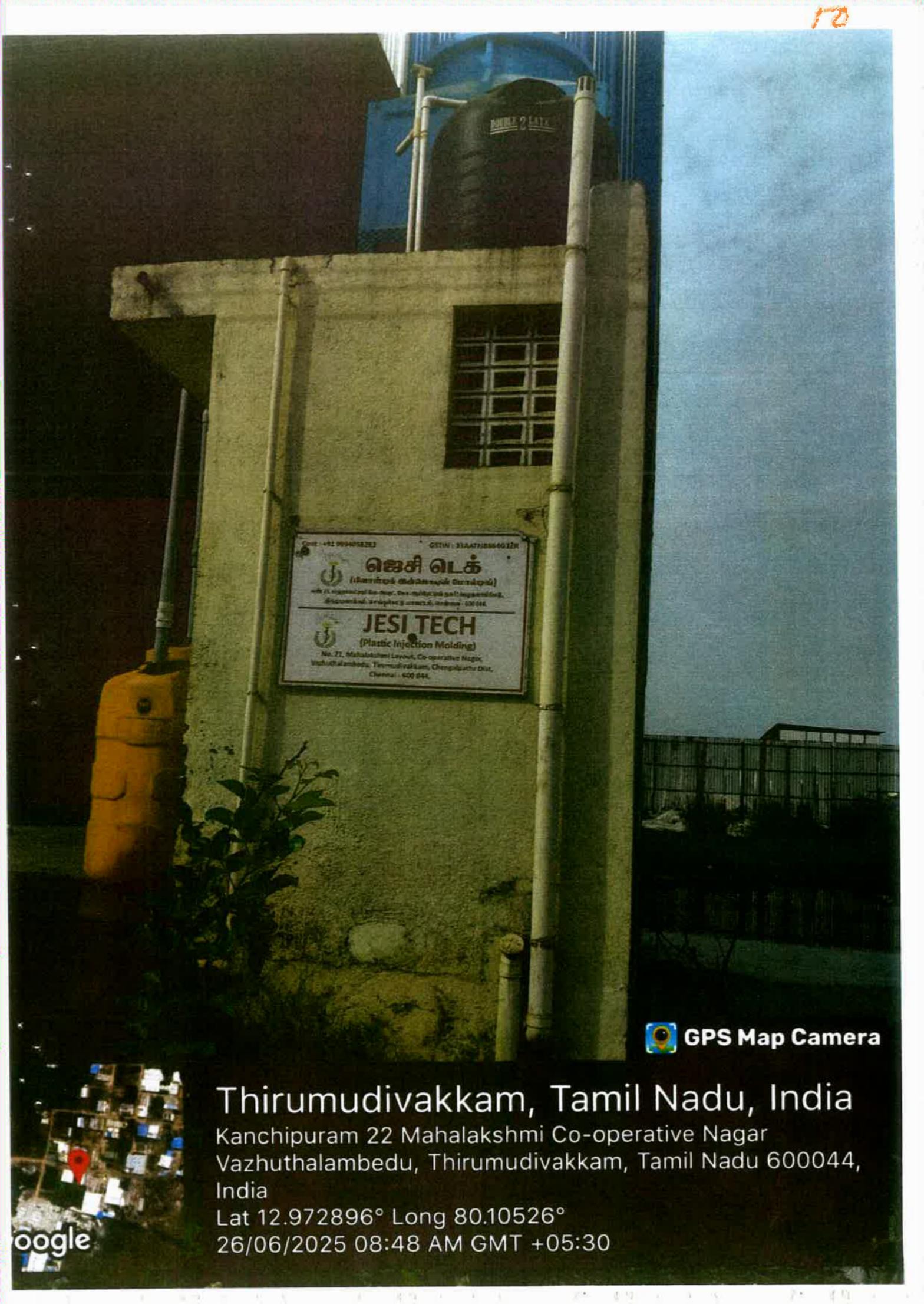
# Irاندankattalai, Tamil Nadu, India

21, Tiruneermalai, Irاندankattalai, Tamil Nadu 600069, India

Lat 12.972934° Long 80.105075°

26/06/2025 08:48 AM GMT +05:30





Contact: +91 9994058283      GSTIN: 33AATJ2864G12H  
**ஜெசி டெக்**  
 (பிளாஸ்டிக் இன்ஜெக்ஷன் டீலர்ஷிப்)  
 No. 21, Mahalakshmi Co-op. Nagar, Vazhuthalambedu, Thirumudivakkam, Tamil Nadu 600044.  
 கிழவாங்கல், வாழ்வுலகு 21 மாளிக்ஷ்மி, சென்னை - 600 044.

---

**JESI TECH**  
 (Plastic Injection Molding)  
 No. 21, Mahalakshmi Layout, Co-operative Nagar,  
 Vazhuthalambedu, Thirumudivakkam, Chengalpattu Dist.,  
 Chennai - 600 044.

 **GPS Map Camera**

**Thirumudivakkam, Tamil Nadu, India**  
 Kanchipuram 22 Mahalakshmi Co-operative Nagar  
 Vazhuthalambedu, Thirumudivakkam, Tamil Nadu 600044,  
 India  
 Lat 12.972896° Long 80.10526°  
 26/06/2025 08:48 AM GMT +05:30



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19

GST No.33AADCJ1073C1Z6

☎ 7208881809  
9819118381

கே.வி.சீம்லஸ் இந்தியா பிரைவேட் லிமிடெட்

**J.V.SEAMLESS INDIA PVT LTD**  
**DIV CHENNAI**



Importers & Traders  
of Ferrous &  
Non Ferrous Metals



SF NO. 290/2, MAHALAKSHMI NAGAR,  
KUNDRATHUR, CHENNAI - 600069

 **GPS Map Camera**

**Irاندankattalai, Tamil Nadu, India**

21, Tiruneermalai, Irاندankattalai, Tamil Nadu 600069,  
India

Lat 12.97283° Long 80.105622°

26/06/2025 08:47 AM GMT +05:30



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**SHREE DIAMOND TOOLS**  
 Mfrs. of Resin Bonded, Metal Bonded Diamond Wheels,  
 PCD, PCBN Inserts & Industrial all Diamond Products  
 No. 64, Mahalakshmi Nagar,  
 Kundrathur, Chennai - 600 069

 **GPS Map Camera**

**Irاندankattalai, Tamil Nadu, India**  
 X4f4+87g, Mahalakshmi Nagar Layout, Tiruneermalai,  
 Irاندankattalai, Tamil Nadu 600069, India  
 Lat 12.97347° Long 80.105673°  
 26/06/2025 08:46 AM GMT +05:30



21



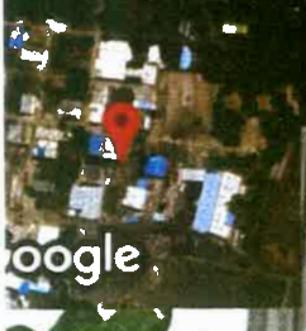
 **GPS Map Camera**

**Irاندankattalai, Tamil Nadu, India**

80, Mahalakshmi Nagar Layout, Tiruneermalai,  
Irاندankattalai, Tamil Nadu 600069, India

Lat 12.973536° Long 80.106434°

26/06/2025 08:44 AM GMT +05:30





GSTIN : 33ABBCS7656P1ZP

# SSK CHEMICALS & ENGINEERING SOLUTIONS PVT. LTD.,

Total Water Solutions - *With you every step of the way!*

Registered Address :

No. 134, M.G.Chakrapani Nagar, Maduravoyal, Chennai, Tamil Nadu - 600 095.

Branch Address :

SF No 716 / 2, Ho 10, Sri Mahalakshmi Cooperative Nagar,  
Kundrathur Village, Chennai, Kancheepuram, Tamil Nadu - 600 044.

[www.sskces.com](http://www.sskces.com)



GPS Map Camera

Irاندankattalai, Tamil Nadu, India

80, Mahalakshmi Nagar Layout, Tiruneermalai,  
Irاندankattalai, Tamil Nadu 600069, India

Lat 12.973568° Long 80.10627°

26/06/2025 08:43 AM GMT +05:30

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புதி வங்ககோட்டை முருகன் துறை  
 தி.எ.எ.டி : 1140WPV0048A12L  
**ராஜேஸ்வரி இன்ஜினியரிங் ஒர்க்ஸ்**  
 அனைத்து விதமான மேய்ரிக்கைகள் ஒர்க்ஸ்.  
 ரொலிங், கோர் கட்டிங் & போலிங் செய்து தரப்படும்.  
 தொலைபேசி : 79.80.069  
 அனைத்து விதமான மேய்ரிக்கைகள் செய்து தரப்படும்.  
 துறைமுகம் : rajeswariengineeringworks@gmail.com

TUV NORD ISO 9001:2015      GST NO : 33ADWPV0048A12L  
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 Kundrathur, Chennai - 600 069.  
 E-mail : rajeswariengineeringworks@gmail.com

GPS Map Camera

**Irاندankattalai, Tamil Nadu, India**  
 80, Mahalakshmi Nagar Layout, Tiruneermalai,  
 Irاندankattalai, Tamil Nadu 600069, India  
 Lat 12.973618° Long 80.106121°  
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 **GPS Map Camera**



**Irاندankattalai, Tamil Nadu, India**  
80, Mahalakshmi Nagar Layout, Tiruneermalai,  
Irاندankattalai, Tamil Nadu 600069, India  
Lat 12.973621° Long 80.106106°  
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 GST No.: 33EKRP1380K123  
 Email: prindustries@gmail.com  
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 Chennai - 600 069. (Near Vakkhathalamedu Jn.)


**GPS Map Camera**

**Irاندankattalai, Tamil Nadu, India**  
 X4f4+f9f, 21, Mahalakshmi Nagar Layout, Tiruneermalai,  
 Irاندankattalai, Tamil Nadu 600069, India  
 Lat 12.973815° Long 80.106047°  
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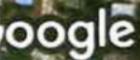
 **GPS Map Camera**

**Irاندankattalai, Tamil Nadu, India**

X4f4+f9f, 21, Mahalakshmi Nagar Layout, Tiruneermalai,  
Irاندankattalai, Tamil Nadu 600069, India

Lat 12.973892° Long 80.106108°

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GPS Map Camera

Tharapakkam, Tamil Nadu, India  
204, Mahalakshmi Nagar Layout, Tiruneermalai,  
Tharapakkam, Tamil Nadu 600069, India  
Lat 12.974332° Long 80.106974°  
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 **GPS Map Camera**

**சென்னை, எம்.பிளாக், India**

X4f5+m6v, Mahalakshmi Nagar Layout, மகா நகர்,  
குன்றத்தூர், சென்னை, எம்.பிளாக் அருகில், India

Lat 12.974296° Long 80.1071°

26/06/2025 08:40 AM GMT +05:30



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 **GPS Map Camera**

**Irاندankattalai, Tamil Nadu, India**

X4f4+f9f, 21, Mahalakshmi Nagar Layout, Tiruneermalai,  
Irاندankattalai, Tamil Nadu 600069, India

Lat 12.973637° Long 80.105802°

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X4f5+m6v, Mahalakshmi Nagar Layout, மகா நகர்,  
குன்றத்தூர், சென்னை, எம்.பிளாக் அருகில், India

Lat 12.974326° Long 80.107228°

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 **GPS Map Camera**

**Irاندankattalai, Tamil Nadu, India**  
X4f4+f9f, 21, Mahalakshmi Nagar Layout, Tiruneermalai,  
Irاندankattalai, Tamil Nadu 600069, India  
Lat 12.97427° Long 80.106146°  
26/06/2025 08:40 AM GMT +05:30





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 **GPS Map Camera**



**Irاندankattalai, Tamil Nadu, India**  
X4f4+87g, Mahalakshmi Nagar Layout, Tiruneermalai,  
Irاندankattalai, Tamil Nadu 600069, India  
Lat 12.973317° Long 80.105592°  
26/06/2025 08:49 AM GMT +05:30

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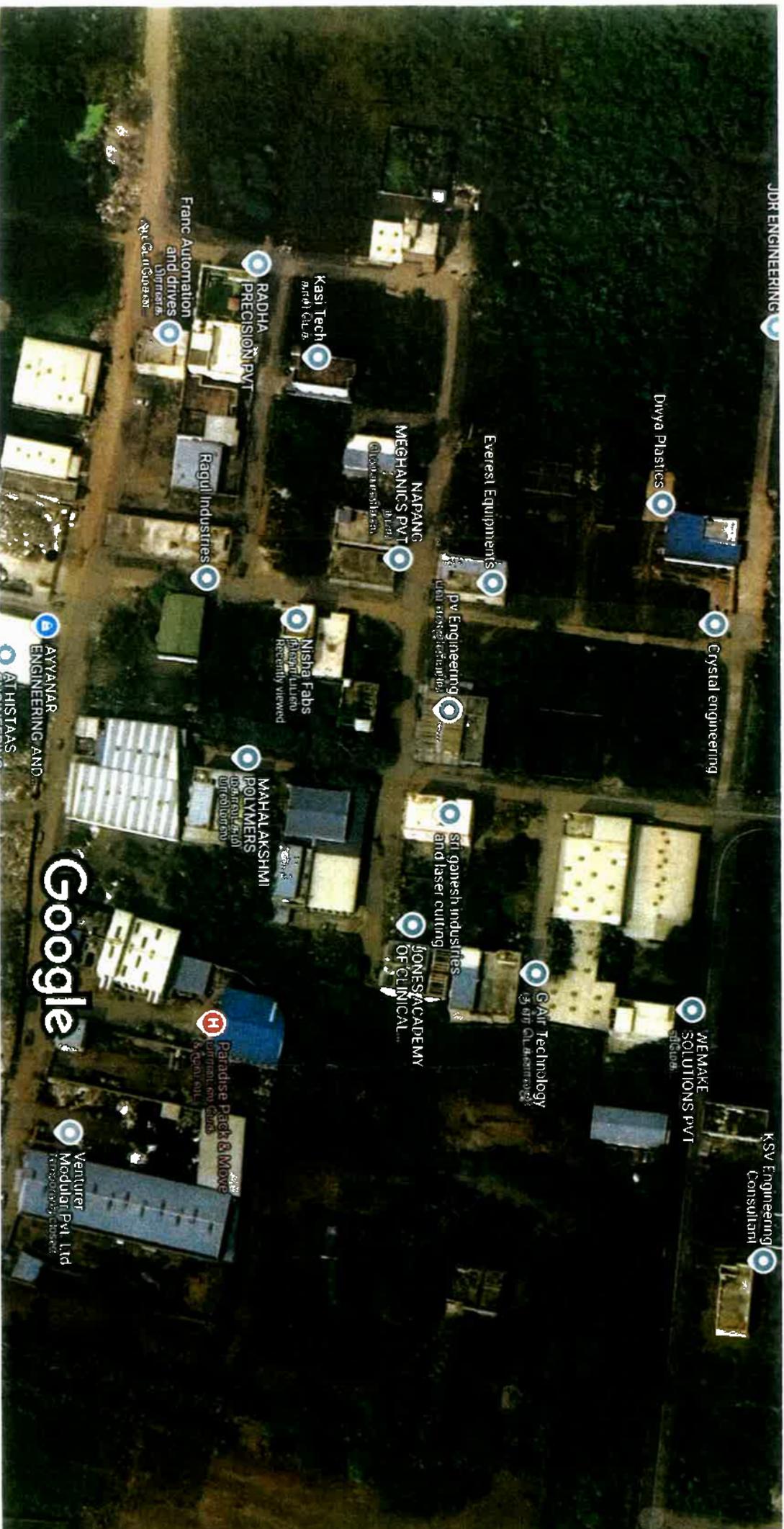


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34

# Google Maps

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GST No. : 33ALQPIC27712N  
Email : pvcenr@pvengineering.com  
**PV ENGINEERING**  
பிவி இன்ஜினியரிங்  
(All kinds of Precision Works)  
(An ISO Certified Company)  
T. Sri Mahalakshmi Nagar, Kumbalur,  
- 600 969. (Near Yakkalamanna A.)

 **GPS Map Camera**

**Irاندankattalai, Tamil Nadu, India**  
X4f4+f9f, 21, Mahalakshmi Nagar Layout, Tiruneermalai,  
Irاندankattalai, Tamil Nadu 600069, India  
Lat 12.973755° Long 80.106033°  
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TAMILNADU POWER DISTRIBUTION CORPORATION LIMITED

Registered Office : No.144, NPKRR Maaligai, Anna Salai, Chennai - 600 002



Tax Invoice for LT Current Consumption Charges for the Month of January 2025

Section	KUNDRATHUR			GSTN No.	33AADCT4784E1ZC		
Circle	Chennai - South 1			Invoice No:	L400250140565342 / Date: 28/01/2025		
Distribution	VAZHUTHALAMBEDU			Tariff Applied	LA1A	Sanctioned Load	4.0 KW
Servie Connection Number	09-234-018-3225			Phase	3 phase	Invoice Type	INVOICE
Name/Address & GST of the Consumer				CT/Non-CT	Non-CT	Place of Supply	Tamil Nadu
M.VIJAYAN S/No. 742/3, PINo 65, Sri Mahalakshmi co operative nagar, Kundrathur Village.				Meter No:	6920476	Supply Type	Regular
State: TAMILNADU	State Code	33		Solar RTS	NO	Reverse Charge	NO
Consumer GST No:				Welding	NO	Billing Cycle	Bi-Monthly
Pay This Bill By Online in <a href="https://www.tnebnet.org/qwp/qpay">https://www.tnebnet.org/qwp/qpay</a>				Bill Period	29/11/2024-28/01/2025	மின்னகம் 94987 94987	
				Bill Amount	Rs.1,142/-		
				Due Date	17/02/2025		

(Electricity bills)

Energy Consumption :	Final Reading	Initial Reading	MF	Consumption [After MF & DT Loss] :	Max Dmd Recorded	Max Dmd Recorded with MF	Power Factor Recorded
READING	11583.0	11190.0	1	393.0	4.00	4.0	0.0
DATE	28/01/2025	29/11/2024					
STATUS	Normal	Normal					

SAVE ELECTRICITY		PARTICULARS	HSN/SAC	Base Amount Rs.	CGST @9%	SGST @9%	Invoice Amount Rs.
SECURITY DEPOSIT		Energy Charges	2716 0000	1886.40			1886.40
Balance as of 01-04-2023	2564.00	Fixed Charges	2716 0000				
Interest Credited on above after TDS	173.00	Sub Total (a)		1886.40			1886.40
Collection During the Year	0.00	Less:					
Refund made in the Year	0.00	Govt Subsidy	2716 0000	-744.30			-744.30
Balance as of 28/01/2025	2737.00	Sub Total (b)		-744.30			-744.30
MCD as of 28/01/2025	2700.00	Welding Sur Chr	996 912				
OLD ARREARS /CREDITS		Excess MD Charges	996 912				
Particulars	Period	Amount	Penalty for LPF	996 912			
Total	-	0.00	Net Work Charges	998 631			
ADVANCE CC ACCOUNT		Sub Total (c)		0.00	0.00	0.00	0.00
Balance as of 29/11/2024	0.00	Electricity Tax					
Collection During the Period	0.00	TCS /TDS [u/s 206(1C)]		0.00	0.00	0.00	0.00
Interest Allowed	0.00	Sub Total (d)		0.00	0.00	0.00	0.00
Adjusted (including this Bill)	0.00	Other Charges	996 912				
Balance as of 28/01/2025	0.00	ASD Demand					
		Old Arrears					
		Sub Total (e)		0.00	0.00	0.00	0.00
		Less:					
		Adjustments					
		Advance CC Adj					
		Refund Of SD					
		Sub Total (f)		0.00	0.00	0.00	0.00
		Round off (g)		-0.10			-0.10
		Net Payable Amt	(a+b+c+d+e-f+g)	1,142.00	0.00	0.00	1,142.00

(Rupees One thousand One hundred Forty Two only)

- Note: 1 Bill amount shall be payable within the due date to avoid disconnection as per Sec 56(1) of Electricity Act 2003.
- 2 Payment after due date will attract belated payment surcharge and other charges as applicable
- 3 This is system generated invoice Does not require signature

Acronyms:		
TDS - Tax Deducted at Source	MCD - Meter Caution Deposit	ASD - Additional Security Deposit
TCS - Tax collected at source	SAC - Services Accounting Codes	SD - Security Deposit
CC - Current Consumption	MF - Multiple Factor	MD - Maximum Demand
HSN - Harmonized System of Nomenclature	LPF - Low Power Factor	RTS - Roof Top Solar
GST - Goods and Services Tax	CT - Current Transformer	LT - Low Tension
		Asst Engineer/KUNDRATHUR

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**TAMILNADU POWER DISTRIBUTION CORPORATION LIMITED**

Registered Office : No.144, NPKRR Manalgru, Anna Salai, Chennai - 600 002



**Tax Invoice for LT Current Consumption Charges for the Month of January 2025**

Section	KUNDRATHUR	GSTN No:	33AADCT4784E1ZC
Circle	Chennai - South1	Invoice No:	L400250140565341 / Date: 28/01/2025
Distribution	VAZHUTHALAMBEDU	Tariff Applied	LN3B Sanctioned Load 8.0 KW
Service Connection Number	09-234-018-3082	Phase	3 phase Invoice Type INVOICE
Name/Address & GST of the Consumer		CT/Non-CT	Non-CT Place of Supply Tamil Nadu
M.VIJAYAN S/No.742/7, PINo.65,Sri Mahalakshmi co operative nagar,vazhuthalambedu,Kund		Meter No:	8677618 Supply Type Regular
State: TAMILNADU	State Code 33	Solar RTS	NO Reverse Charge NO
Consumer GST No:		Welding	YES Billing Cycle Bi-Monthly
Pay This Bill By Online in <a href="https://www.tnebnet.org/qwp/qpay">https://www.tnebnet.org/qwp/qpay</a>		Bill Period	29/11/2024-28/01/2025
		Bill Amount	Rs.5,240/-
		Due Date	17/02/2025
		<b>மின்னகம்</b> 94987 94987	

(Electricity Services)

Energy Consumption :	Final Reading	Initial Reading	MF	Consumption [After MF & DT Loss] :	Max Dmd Recorded	Max Dmd Recorded with MF	Power Factor Recorded
READING	2997.0	2770.0	1	227.0	5.00	5.0	0.33
DATE	28/01/2025	29/11/2024					
STATUS	Normal	Normal					

SAVE ELECTRICITY		PARTICULARS	HSN/SAC	Base Amount Rs.	CGST @9%	SGST @9%	Invoice Amount Rs.
<b>SECURITY DEPOSIT</b>		Energy Charges	2718 0000	1906.80			1906.80
Balance as of 01-04-2023	5326.00	Fixed Charges	2718 0000	1296.00			1296.00
Interest Credited on above after TDS	360.00	Sub Total (a)		3202.80			3202.80
Collection During the Year	0.00	Less:					
Refund made in the Year	0.00	Govt Subsidy	2716 0000	-90.80			-90.80
Balance as of 28/01/2025	5686.00	Sub Total (b)		-90.80			-90.80
MCD as of 28/01/2025	2700.00	Welding Sur Chr	996 912	272.40			272.40
<b>OLD ARREARS /CREDITS</b>		Excess MD Charges	996 912				
Particulars	Period	Amount	Penalty for LPF	996 912	1628.95		1628.95
Total	-	0.00	Net Work Charges	998 631			
<b>ADVANCE CC ACCOUNT</b>		Sub Total (c)		1901.35	0.00	0.00	1901.35
Balance as of 29/11/2024	0.00	Electricity Tax		226.40			226.40
Collection During the Period	0.00	TCS /TDS [u/s 206(1C)]		0.00	0.00	0.00	0.00
Interest Allowed	0.00	Sub Total (d)		226.40	0.00	0.00	226.40
Adjusted (including this Bill)	0.00	Other Charges	996 912				
Balance as of 28/01/2025	0.00	ASD Demand					
		Old Arrears					
		Sub Total (e)		0.00	0.00	0.00	0.00
		Less:					
		Adjustments					
		Advance CC Adj					
		Refund Of SD					
		Sub Total (f)		0.00	0.00	0.00	0.00
		Round off (g)		+0.25			+0.25
		Net Payable Amt	(a+b+c+d+e-f+g)	5,240.00	0.00	0.00	5,240.00

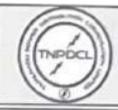
(Rupees:Five thousand Two hundred Forty only)

Note: 1.Bill amount shall be payable within the due date to avoid disconnection as per Sec 56(1) of Electricity Act 2003.  
 2.Payment after due date will attract belated payment surcharge and other charges as applicable  
 3.This is system generated invoice Does not require signature

<b>Acronyms:</b> TDS - Tax Deducted at Source TCS - Tax collected at source CC - Current Consumption HSN - Harmonized System of Nomenclature GST - Goods and Services Tax	MCD - Meter Caution Deposit SAC - Services Accounting Codes MF - Multiple Factor LPF - Low Power Factor CT - Current Transformer	ASD - Additional Security Deposit SD - Security Deposit MD - Maximum Demand RTS - Roof Top Solar LT - Low Tension	Asst Engineer/KUNDRATHUR
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**TAMILNADU POWER DISTRIBUTION CORPORATION LIMITED**

Registered Office : No.144, NPKRR Maaligai, Anna Salai, Chennai - 600 002



**Tax Invoice for LT Current Consumption Charges for the Month of January 2025**

Section	KUNDRATHUR	GSTN No.	33AADCT4784E1ZC
Circle	Chennai - South1	Invoice No.	L400250140565340 / Date: 28/01/2025
Distribution	VAZHUTHALAMBEDU	Tariff Applied	LN3B
Service Connection Number	09-234-018-3081	Sanctioned Load	24.0 KW
Name/Address & GST of the Consumer		Phase	3 phase
M.VIJAYAN SINo.742/7, PINo.65.Sri Mahalakshmi co operative nagar,vazhuthalambedu,Kund		Invoice Type	INVOICE
State: TAMILNADU	State Code: 33	CT/Non-CT	Non-CT
Consumer GST No:		Place of Supply	Tamil Nadu
Pay This Bill By Online in <a href="https://www.tnecbnet.org/qwp/qpay">https://www.tnecbnet.org/qwp/qpay</a>		Meter No.	8677617
		Solar RTS	NO
		Reverse Charge	NO
		Billing Cycle	Bi-Monthly
		Bill Period	29/11/2024-28/01/2025
		Bill Amount	Rs.29,337/-
		Due Date	17/02/2025
		<b>மின்னகம்</b> 94987 94987	

*(Electricity services)*

Energy Consumption :	Final Reading	Initial Reading	MF	Consumption [After MF & DT Loss] :	Max Dmd Recorded	Max Dmd Recorded with MF	Power Factor Recorded
READING	15999.0	12980.0	1	3019.0	11.00	11.0	0.86
DATE	28/01/2025	29/11/2024					
STATUS	Normal	Normal					

SAVE ELECTRICITY		PARTICULARS	HSN/SAC	Base Amount Rs.	CGST @9%	SGST @9%	Invoice Amount Rs.
<b>SECURITY DEPOSIT</b>		Energy Charges	2716 0000	25359.60			25359.60
Balance as of 01-04-2023	5326.00	Fixed Charges-	2716 0000	3888.00			3888.00
Interest Credited on above after TDS	360.00	Sub Total (a)		29247.60			29247.60
Collection During the Year	14720.00	Less:					
Refund made in the Year	0.00	Govt Subsidy	2716 0000	-1207.60			-1207.60
Balance as of 28/01/2025	20406.00	Sub Total (b)		-1207.60			-1207.60
MCD as of 28/01/2025	2700.00	Welding Sur Chr	996 912				
<b>OLD ARREARS /CREDITS</b>		Excess MD Charges	996 912				
Particulars	Period	Amount	Penalty for LPF	996 912			
Total	-	0.00	Net Work Charges	998 631			
<b>ADVANCE CC ACCOUNT</b>		Sub Total (c)		0.00	0.00	0.00	0.00
Balance as of 29/11/2024	0.00	Electricity Tax		1296.70			1296.70
Collection During the Period	0.00	TCS /TDS [u/s 206(1C)]		0.00	0.00	0.00	0.00
Interest Allowed	0.00	Sub Total (d)		1296.70	0.00	0.00	1296.70
Adjusted (including this Bill)	0.00	Other Charges	996 912				
Balance as of 28/01/2025	0.00	ASD Demand					
		Old Arrears					
		Sub Total (e)		0.00	0.00	0.00	0.00
		Less:					
		Adjustments					
		Advance CC Adj					
		Refund Of SD					
		Sub Total (f)		0.00	0.00	0.00	0.00
		Round off (g)		+0.30			+0.30
		<b>Net Payable Amt</b>	(a+b+c+d+e-f+g)	29,337.00	0.00	0.00	29,337.00

(Rupees:Twenty Nine thousand Three hundred Thirty Seven only)

Note 1 Bill amount shall be payable within the due date to avoid disconnection as per Sec 56(1) of Electricity Act 2003.  
 2.Payment after due date will attract belated payment surcharge and other charges as applicable  
 3.This is system generated invoice.Does not require signature

Acronyms:		
TDS - Tax Deducted at Source:	MCD - Meter Caution Deposit	ASD - Additional Security Deposit
TCS - Tax collected at source	SAC - Services Accounting Codes	SD - Security Deposit
CC - Current Consumption	MF - Multiple Factor	MD - Maximum Demand
HSN - Harmonized System of Nomenclature	LPF - Low Power Factor	RTS - Roof Top Solar
GST - Goods and Services Tax	CT - Current Transformer	LT - Low Tension

Asst Engineer/KUNDRATHUR

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**TAMILNADU POWER DISTRIBUTION CORPORATION LIMITED**

Registered Office : No. 144, NPKRR Maaligai, Anna Salai, Chennai - 600 002



**Tax Invoice for LT Current Consumption Charges for the Month of January 2025**

Section	KUNDRATHUR
Circle	Chennai - South I
Distribution	VAZHUTHALAMBEDU
Service Connection Number	09-234-018-2899

GSTN No:		33AADCT4784E1ZC	
Invoice No: L400250140565343 / Date: 28/01/2025			
Tariff Applied	LA1A	Sanctioned Load	2.0 KW
Phase	1 phase	Invoice Type	INVOICE
CT/Non-CT	Non-CT	Place of Supply	Tamil Nadu
Meter No:	91469187	Supply Type	Regular
Solar RTS	NO	Reverse Charge	NO
Welding	NO	Billing Cycle	Bi-Monthly

Name/Address & GST of the Consumer  
 M.Vijayan  
 S/O.G Meganathan, P.No. 65, Mahalakshmi Nagar, Vazuthalambedu, Pallavaram  
 State: TAMILNADU State Code: 33  
 Consumer GST No:

Pay This Bill By Online in  
<https://www.taebnet.org/qwp/qpay>



Bill Period	29/11/2024-28/01/2025	மின்னகம் 94987 94987
Bill Amount	Rs.0/-	
Due Date	17/02/2025	

(Electricity Services)

Energy Consumption :	Final Reading	Initial Reading	MF	Consumption [After MF & DT Loss] :	Max Dmd Recorded	Max Dmd Recorded with MF	Power Factor Recorded
READING	4890.0	4808.0	1	82.0	2.00	2.0	0.0
DATE	28/01/2025	29/11/2024					
STATUS	Normal	Normal					

SAVE ELECTRICITY		PARTICULARS	HSN/SAC	Base Amount Rs.	CGST @9%	SGST @9%	Invoice Amount Rs.
<b>SECURITY DEPOSIT</b>		Energy Charges	2716 0000	393.60			393.60
Balance as of 01-04-2023	239.00	Fixed Charges	2716 0000				
Interest Credited on above after TDS	16.00	Sub Total (a)		393.60			393.60
Collection During the Year	0.00	Less:					
Refund made in the Year	0.00	Govt Subsidy	2716 0000	-393.60			-393.60
Balance as of 28/01/2025	255.00	Sub Total (b)		-393.60			-393.60
MCD as of 28/01/2025	700.00	Welding Sur Chr	996 912				
<b>OLD ARREARS /CREDITS</b>		Excess MD Charges	996 912				
Particulars	Period	Amount	Penalty for LPF	996 912			
Total	-	0.00	Net Work Charges	996 631			
<b>ADVANCE CC ACCOUNT</b>		Sub Total (c)		0.00	0.00	0.00	0.00
Balance as of 29/11/2024	0.00	Electricity Tax					
Collection During the Period	0.00	TCS /TDS [u/s 206(1C)]		0.00	0.00	0.00	0.00
Interest Allowed	0.00	Sub Total (d)		0.00	0.00	0.00	0.00
Adjusted (including this Bill)	0.00	Other Charges	996 912				
Balance as of 28/01/2025	0.00	ASD Demand					
		Old Arrears					
		Sub Total (e)		0.00	0.00	0.00	0.00
		Less:					
		Adjustments					
		Advance CC Adj					
		Refund Of SD					
		Sub Total (f)		0.00	0.00	0.00	0.00
		Round off (g)		0.00			0.00
		<b>Net Payable Amt</b> (a+b+c+d+e-f+g)		0.00	0.00	0.00	0.00
		(Rupees:zero only)					

Note 1 Bill amount shall be payable within the due date to avoid disconnection as per Sec 56(1) of Electricity Act 2003.  
 2.Payment after due date will attract belated payment surcharge and other charges as applicable  
 3.This is system generated invoice Does not require signature

<b>Acronyms:</b>		
TDS - Tax Deducted at Source	MCD - Meter Caution Deposit	ASD - Additional Security Deposit
TCS - Tax collected at source	SAC - Services Accounting Codes	SD - Security Deposit
CC - Current Consumption	MF - Multiple Factor	MD - Maximum Demand
HSN - Harmonized System of Nomenclature	LPF - Low Power Factor	RTS - Roof Top Solar
GST - Goods and Services Tax	CT - Current Transformer	LT - Low Tension
		Asst Engineer/KUNDRATHUR

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**TAMILNADU POWER DISTRIBUTION CORPORATION LIMITED**

Registered Office - No 144, NPKRR Maaligai, Anna Salai, Chennai - 600 002



**Tax Invoice for LT Current Consumption Charges for the Month of March 2025**

Section	KUNDRATHUR	GSTN No:	33AADCT4784E1ZC
Circle	Chennai - South1	Invoice No:	L400250344256439 / Date: 24/03/2025
Distribution	VAZHUTHALAMBEDU	Tariff Applied	LA1A
Service Connection Number	09-234-018-3225	Sanctioned Load	4.0 KW
Name/Address & GST of the Consumer		Phase	3 phase
M.VIJAYAN S/No 742/3, PINo 65, Sri Mahalakshmi co operative nagar, Kundrathur Village,		Invoice Type	INVOICE
State: TAMILNADU	State Code: 33	CT/Non-CT	Non-CT
Consumer GST No:		Place of Supply	Tamil Nadu
Pay This Bill By Online in <a href="https://www.tnecnet.org/qwp/qpay">https://www.tnecnet.org/qwp/qpay</a>		Meter No:	6920476
		Supply Type	Regular
		Solar RTS	NO
		Reverse Charge	NO
		Welding	NO
		Billing Cycle	Bi-Monthly
		Bill Period	28/01/2025-24/03/2025
		Bill Amount	Rs.1,774/-
		Due Date	15/04/2025

**மின்னகம்**  
94987 94987

(Electricity Services)

Energy Consumption :	Final Reading	Initial Reading	MF	Consumption [After MF & DT Loss] :	Max Dmd Recorded	Max Dmd Recorded with MF	Power Factor Recorded
READING	12078.0	11583.0	1	495.0	5.00	5.0	0.0
DATE	24/03/2025	28/01/2025					
STATUS	Normal	Normal					

SAVE ELECTRICITY		PARTICULARS	HSN/SAC	Base Amount Rs.	CGST @9%	SGST @9%	Invoice Amount Rs.
<b>SECURITY DEPOSIT</b>		Energy Charges	2716 0000	2532.75			2532.75
Balance as of 01-04-2023	2564.00	Fixed Charges	2716 0000				
Interest Credited on above after TDS	173.00	Sub Total (a)		2532.75			2532.75
Collection During the Year	0.00	Less:					
Refund made in the Year	0.00	Govt Subsidy	2716 0000	-759.25			-759.25
Balance as of 24/03/2025	2737.00	Sub Total (b)		-759.25			-759.25
<b>MCD as of 24/03/2025</b>		Welding Sur Chr	996 912				
<b>OLD ARREARS /CREDITS</b>		Excess MD Charges	996 912				
Particulars	Period	Amount	Penalty for LPF	996 912			
Total	-	0.00	Net Work Charges	998 631			
<b>ADVANCE CC ACCOUNT</b>		Sub Total (c)		0.00	0.00	0.00	0.00
Balance as of 28/01/2025	0.00	Electricity Tax					
Collection During the Period	0.00	TCS /TDS [u/s 208(1C)]		0.00	0.00	0.00	0.00
Interest Allowed	0.00	Sub Total (d)		0.00	0.00	0.00	0.00
Adjusted (including this Bill)	0.00	Other Charges	996 912				
Balance as of 24/03/2025	0.00	ASD Demand					
		Old Arrears					
		Sub Total (e)		0.00	0.00	0.00	0.00
		Less:					
		Adjustments					
		Advance CC Adj					
		Refund Of SD					
		Sub Total (f)		0.00	0.00	0.00	0.00
		Round off (g)		+0.50			+0.50
		<b>Net Payable Amt</b>	<b>(a+b+c+d+e-f+g)</b>	<b>1,774.00</b>	<b>0.00</b>	<b>0.00</b>	<b>1,774.00</b>

(Rupees:One thousand Seven hundred Seventy Four only)

Note 1 Bill amount shall be payable within the due date to avoid disconnection as per Sec 56(1) of Electricity Act 2003.  
2.Payment after due date will attract belated payment surcharge and other charges as applicable  
3 This is system generated invoice Does not require signature

Acronyms:		
TDS - Tax Deducted at Source	MCD - Meter Caution Deposit	ASD - Additional Security Deposit
TCS - Tax collected at source	SAC - Services Accounting Codes	SD - Security Deposit
CC - Current Consumption	MF - Multiple Factor	MD - Maximum Demand
HSN - Harmonized System of Nomenclature	LPF - Low Power Factor	RTS - Roof Top Solar
GST - Goods and Services Tax	CT - Current Transformer	LT - Low Tension

Asst Engineer/KUNDRATHUR

**TAMILNADU POWER DISTRIBUTION CORPORATION LIMITED**

Registered Office : No.144, NPKRR Maaligai, Anna Salai, Chennai - 600 002



**Tax Invoice for LT Current Consumption Charges for the Month of March 2025**

Section	KUNDRATHUR	GSTN No:	33AADCT4784E1ZC
Circle	Chennai - South1	Invoice No:	L400250344256438 / Date: 24/03/2025
Distribution	VAZHUTHALAMBEDU	Tariff Applied	LN3B Sanctioned Load 8.0 KW
Service Connection Number	09-234-018-3082	Phase	3 phase Invoice Type INVOICE
Name/Address & GST of the Consumer		CT/Non-CT	Non-CT Place of Supply Tamil Nadu
M.VIJAYAN, S/No.742/7, PINo.65,Sri Mahalakshmi co operative nagar,vazhuthalambedu,Kund		Meter No:	8677618 Supply Type Regular
State: TAMILNADU	State Code 33	Solar RTS	NO Reverse Charge NO
Consumer GST No:		Welding	YES Billing Cycle Bi-Monthly
Pay This Bill By Online in <a href="https://www.tnebnct.org/qwp/qpay">https://www.tnebnct.org/qwp/qpay</a>		Bill Period	28/01/2025-24/03/2025
		Bill Amount	Rs.11,942/-
		Due Date	15/04/2025
		<b>மின்னகம்</b> 94987 94987	

(Electricity Services)

Energy Consumption :	Final Reading	Initial Reading	MF	Consumption [After MF & DT Loss] :	Max Dmd Recorded	Max Dmd Recorded with MF	Power Factor Recorded
READING	3718.0	2997.0	1	721.0	3.00	3.0	0.5
DATE	24/03/2025	28/01/2025					
STATUS	Normal	Normal					

SAVE ELECTRICITY		PARTICULARS	HSN/SAC	Base Amount Rs.	CGST @9%	SGST @9%	Invoice Amount Rs.
<b>SECURITY DEPOSIT</b>		Energy Charges	2716 0000	6056.40			6056.40
Balance as of 01-04-2023	5326.00	Fixed Charges	2716 0000	1296.00			1296.00
Interest Credited on above after TDS	360.00	Sub Total (a)		7352.40			7352.40
Collection During the Year	0.00	Less:					
Refund made in the Year	0.00	Govt Subsidy	2716 0000	-288.40			-288.40
Balance as of 24/03/2025	5686.00	Sub Total (b)		-288.40			-288.40
MCD as of 24/03/2025	2700.00	Welding Sur Chr	996 912	865.20			865.20
<b>OLD ARREARS /CREDITS</b>		Excess MD Charges	996 912				
Particulars	Period	Amount	Penalty for LPF	996 912	3482.43		3482.43
Total	-	0.00	Net Work Charges	998 631			
<b>ADVANCE CC ACCOUNT</b>		Sub Total (c)		4347.63	0.00	0.00	4347.63
Balance as of 28/01/2025	0.00	Electricity Tax		530.10			530.10
Collection During the Period	0.00	TCS /TDS [u/s 206(1C)]		0.00	0.00	0.00	0.00
Interest Allowed	0.00	Sub Total (d)		530.10	0.00	0.00	530.10
Adjusted (including this Bill)	0.00	Other Charges	996 912				
Balance as of 24/03/2025	0.00	ASD Demand					
		Old Arrears					
		Sub Total (e)		0.00	0.00	0.00	0.00
		Less:					
		Adjustments					
		Advance CC Adj					
		Refund Of SD					
		Sub Total (f)		0.00	0.00	0.00	0.00
		Round off (g)		+0.27			+0.27
		<b>Net Payable Amt</b>	(a+b+c+d+e-f+g)	11,942.00	0.00	0.00	11,942.00

(Rupees:Eleven thousand Nine hundred Forty Two only)

Note 1 Bill amount shall be payable within the due date to avoid disconnection as per Sec 66(1) of Electricity Act 2003.  
2 Payment after due date will attract belated payment surcharge and other charges as applicable  
3 This is system generated invoice Does not require signature

Acronyms:		
TDS - Tax Deducted at Source	MCD - Meter Caution Deposit	ASD - Additional Security Deposit
TCS - Tax collected at source	SAC - Services Accounting Codes	SD - Security Deposit
CC - Current Consumption	MF - Multiple Factor	MD - Maximum Demand
HSN - Harmonized System of Nomenclature	LPF - Low Power Factor	RTS - Roof Top Solar
GST - Goods and Services Tax	CT - Current Transformer	LT - Low Tension

Asst Engineer/KUNDRATHUR

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**TAMILNADU POWER DISTRIBUTION CORPORATION LIMITED**

Registered Office - No.144, NPKRR Maaligai, Anna Salai, Chennai - 600 002



**Tax Invoice for LT Current Consumption Charges for the Month of March 2025**

Section	KUNDRATHUR	GSTN No:	33AADCT4784E1ZC
Circle	Chennai - South1	Invoice No:	L400250344256437 / Date: 24/03/2025
Distribution	VAZHUTHALAMBEDU	Tariff Applied	LN3B Sanctioned Load 24.0 KW
Serve Connection Number	09-234-018-3081	Phase	3 phase Invoice Type INVOICE
Name/Address & GST of the Consumer		CT/Non-CT	Non-CT Place of Supply Tamil Nadu
M.VIJAYAN S/No.742/7, P/No.65, Sri Mahalakshmi co operative nagar, vazhuthalambedu, Kund		Meter No:	8677817 Supply Type Regular
State: TAMILNADU	State Code 33	Solar RTS	NO Reverse Charge NO
Consumer GST No:		Welding	NO Billing Cycle Bi-Monthly
Pay This Bill By Online in <a href="https://www.tnebnct.org/qwp/qpay">https://www.tnebnct.org/qwp/qpay</a> 		Bill Period	28/01/2025-24/03/2025
		Bill Amount	Rs.30,017/-
		Due Date	15/04/2025
		<b>மின்னகம்</b> 94987 94987 <i>(Electricity Services)</i>	

(Electricity Services)

Energy Consumption :	Final Reading	Initial Reading	MF	Consumption [After MF & DT Loss] :	Max Dmd Recorded	Max Dmd Recorded with MF	Power Factor Recorded
READING	19100.0	15999.0	1	3101.0	10.00	10.0	0.88
DATE	24/03/2025	28/01/2025					
STATUS	Normal	Normal					

SAVE ELECTRICITY		PARTICULARS	HSN/SAC	Base Amount Ra.	CGST @9%	SGST @9%	Invoice Amount Rs.
<b>SECURITY DEPOSIT</b>		Energy Charges	2716 0000	26048.40			26048.40
Balance as of 01-04-2023	5326.00	Fixed Charges	2716 0000	3888.00			3888.00
Interest Credited on above after TDS	360.00	Sub Total (a)		29936.40			29936.40
Collection During the Year	14720.00	Less:					
Refund made in the Year	0.00	Govt Subsidy	2716 0000	-1240.40			-1240.40
Balance as of 24/03/2025	20406.00	Sub Total (b)		-1240.40			-1240.40
<b>MCD as of 24/03/2025</b>		Welding Sur Chr	996 912				
	2700.00	Excess MD Charges	996 912				
<b>OLD ARREARS /CREDITS</b>		Penalty for LPF	996 912				
Particulars	Period	Amount	Net Work Charges	998 631			
Total	-	0.00	Sub Total (c)	0.00	0.00	0.00	0.00
<b>ADVANCE CC ACCOUNT</b>		Electricity Tax		1321.40			1321.40
Balance as of 28/01/2025	0.00	TCS /TDS [u/s 206(1C)]		0.00	0.00	0.00	0.00
Collection During the Period	0.00	Sub Total (d)		1321.40	0.00	0.00	1321.40
Interest Allowed	0.00	Other Charges	996 912				
Adjusted (including this Bill)	0.00	ASD Demand					
Balance as of 24/03/2025	0.00	Old Arrears					
		Sub Total (e)		0.00	0.00	0.00	0.00
		Less:					
		Adjustments					
		Advance CC Adj					
		Refund Of SD					
		Sub Total (f)		0.00	0.00	0.00	0.00
		Round off (g)		-0.40			-0.40
		<b>Net Payable Amt</b>	<b>(a+b+c+d+e-f+g)</b>	<b>30,017.00</b>	<b>0.00</b>	<b>0.00</b>	<b>30,017.00</b>
(Rupees:Thirty thousand Seventeen only)							

Note 1 Bill amount shall be payable within the due date to avoid disconnection as per Sec 56(1) of Electricity Act 2003  
 2.Payment after due date will attract belated payment surcharge and other charges as applicable  
 3 This is system generated invoice Does not require signature

<b>Acronyms:</b>		
TDS - Tax Deducted at Source	MCD - Meter Caution Deposit	ASD - Additional Security Deposit
TCS - Tax collected at source	SAC - Services Accounting Codes	SD - Security Deposit
CC - Current Consumption	MF - Multiple Factor	MD - Maximum Demand
HEN - Harmonized System of Nomenclature	LPF - Low Power Factor	RTS - Roof Top Solar
GST - Goods and Services Tax	CT - Current Transformer	LT - Low Tension
		Asst Engineer/KUNDRATHUR

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**TAMILNADU POWER DISTRIBUTION CORPORATION LIMITED**

Registered Office : No.144, NPKRR Maaligat, Anna Salai, Chennai - 600 002



**Tax Invoice for LT Current Consumption Charges for the Month of March 2025**

Section	KUNDRATHUR	GSTN No:	33AADCT4784E1ZC
Circle	Chennai - South1	Invoice No: L400250344256440 / Date: 24/03/2025	
Distribution	VAZHUTHALAMBEDU	Tariff Applied	LA1A Sanctioned Load 2.0 KW
Service Connection Number	09-234-018-2899	Phase	1 phase Invoice Type INVOICE
Name/Address & GST of the Consumer		CT/Non-CT	Non-CT Place of Supply Tamil Nadu
M.Vijayan S.O.G Meganathan, P.No 65, Mahalakshmi Nagar, Vazuthalambedu, Pallavaram		Meter No:	91469187 Supply Type Regular
State: TAMILNADU	State Code 33	Solar RTS	NO Reverse Charge NO
Consumer GST No:		Welding	NO Billing Cycle Bi-Monthly
Pay This Bill By Online in <a href="https://www.tnebnet.org/qwp/qpay">https://www.tnebnet.org/qwp/qpay</a>		Bill Period	28/01/2025-24/03/2025
		Bill Amount	Rs.174/-
		Due Date	15/04/2025
		<b>மின்னகம்</b> 94987 94987	

(Electricity Service)

Energy Consumption :	Final Reading	Initial Reading	MF	Consumption [After MF & DT Loss] :	Max Dmd Recorded	Max Dmd Recorded with MF	Power Factor Recorded
READING	5064.0	4890.0	1	174.0	2.00	2.0	0.0
DATE	24/03/2025	28/01/2025					
STATUS	Normal	Normal					

SAVE ELECTRICITY		PARTICULARS	HSN/SAC	Base Amount Rs.	CGST @9%	SGST @9%	Invoice Amount Rs.
<b>SECURITY DEPOSIT</b>		Energy Charges	2716 0000	835.20			835.20
Balance as of 01-04-2023	239.00	Fixed Charges	2716 0000				
Interest Credited on above after TDS	16.00	Sub Total (a)		835.20			835.20
Collection During the Year	0.00	Less:					
Refund made in the Year	0.00	Govt Subsidy	2716 0000	-661.30			-661.30
Balance as of 24/03/2025	255.00	Sub Total (b)		-661.30			-661.30
MCD as of 24/03/2025	700.00	Welding Sur Chr	996 912				
<b>OLD ARREARS /CREDITS</b>		Excess MD Charges	996 912				
Particulars	Period	Amount	Penalty for LPF	996 912			
Total	-	0.00	Net Work Charges	998 631			
<b>ADVANCE CC ACCOUNT</b>		Sub Total (c)		0.00	0.00	0.00	0.00
Balance as of 28/01/2025	0.00	Electricity Tax					
Collection During the Period	0.00	TCS /TDS [u/s 206(1C)]		0.00	0.00	0.00	0.00
Interest Allowed	0.00	Sub Total (d)		0.00	0.00	0.00	0.00
Adjusted (including this Bill)	0.00	Other Charges	996 912				
Balance as of 24/03/2025	0.00	ASD Demand					
		Old Arrears					
		Sub Total (e)		0.00	0.00	0.00	0.00
		Less:					
		Adjustments					
		Advance CC Adj					
		Refund Of SD					
		Sub Total (f)		0.00	0.00	0.00	0.00
		Round off (g)		+0.10			+0.10
		<b>Net Payable Amt</b>	<b>(a+b+c+d+e-f+g)</b>	<b>174.00</b>	<b>0.00</b>	<b>0.00</b>	<b>174.00</b>

(Rupees:One hundred Seventy Four only)

Note: 1.Bill amount shall be payable within the due date to avoid disconnection as per Sec 56(1) of Electricity Act 2003.  
 2.Payment after due date will attract belated payment surcharge and other charges as applicable  
 3.This is system generated invoice.Does not require signature

Acronyms:		
TDS - Tax Deducted at Source	MCD - Meter Caution Deposit	ASD - Additional Security Deposit
TCS - Tax collected at source	SAC - Services Accounting Codes	SD - Security Deposit
CC - Current Consumption	MF - Multiple Factor	MD - Maximum Demand
HSN - Harmonized System of Nomenclature	LPF - Low Power Factor	RTS - Roof Top Solar
GST - Goods and Services Tax	CT - Current Transformer	LT - Low Tension

Asst Engineer/KUNDRATHUR

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**TAMILNADU POWER DISTRIBUTION CORPORATION LIMITED**

Registered Office : No.144, NPKRR Maaligai, Anna Salai, Chennai - 600 002



**Tax Invoice for LT Current Consumption Charges for the Month of May 2025**

Section	KUNDRATHUR
Circle	Chennai - South1
Distribution	VAZHUTHALAMBEDU
Service Connection Number	09-234-018-2899

GSTN No: 33AADCT4784E1ZC			
Invoice No. L400250548413565 / Date: 27/05/2025			
Tariff Applied	LA1A	Sanctioned Load	2.0 KW
Phase	1 phase	Invoice Type	INVOICE
CT/Non-CT	Non-CT	Place of Supply	Tamil Nadu
Meter No.	91469187	Supply Type	Regular
Solar RTS	NO	Reverse Charge	NO
Welding	NO	Billing Cycle	Bi-Monthly
Bill Period	24/03/2025-27/05/2025	<b>மின்னகம்</b> (Electricity Services) 94987 94987	
Bill Amount	Rs.162/-		
Due Date	16/06/2025		

Name/Address & GST of the Consumer  
 M.Vijayan  
 S.O.G.Meganathan, P.No.65, Mahalakshmi Nagar, Vazuthalambedu, Pallavaram  
 State: TAMILNADU State Code: 33  
 Consumer GST No:

Pay This Bill By Online in  
<https://www.tnebnct.org/qwp/qpay>



Energy Consumption :	Final Reading	Initial Reading	MF	Consumption [After MF & DT Loss] :	Max Dmd Recorded	Max Dmd Recorded with MF	Power Factor Recorded
READING	5233.0	5064.0	1	169.0	2.00	2.0	0.0
DATE	27/05/2025	24/03/2025					
STATUS	Normal	Normal					

SAVE ELECTRICITY		PARTICULARS	HSN/SAC	Base Amount Rs.	CGST @9%	SGST @9%	Invoice Amount Rs.
<b>SECURITY DEPOSIT</b>		Energy Charges	2716 0000	811.20			811.20
Balance as of 01-04-2023		Fixed Charges	2716 0000				
Interest Credited on above after TDS		Sub Total (a)		811.20			811.20
Collection During the Year		Less:					
Refund made in the Year		Govt Subsidy	2716 0000	-649.05			-649.05
Balance as of 27/05/2025		Sub Total (b)		-649.05			-649.05
MCD as of 27/05/2025		Welding Sur Chr	996 912				
<b>OLD ARREARS /CREDITS</b>		Excess MD Charges	996 912				
Particulars	Period	Amount	Penalty for LPF	996 912			
Total	-	0.00	Net Work Charges	998 631			
<b>ADVANCE CC ACCOUNT</b>		Sub Total (c)		0.00	0.00	0.00	0.00
Balance as of 24/03/2025		Electricity Tax					
Collection During the Period		TCS /TDS [u/s 206(1C)]		0.00	0.00	0.00	0.00
Interest Allowed		Sub Total (d)		0.00	0.00	0.00	0.00
Adjusted (including this Bill)		Other Charges	996 912				
Balance as of 27/05/2025		ASD Demand					
		Old Arrears					
		Sub Total (e)		0.00	0.00	0.00	0.00
		Less:					
		Adjustments					
		Advance CC Adj					
		Refund Of SD					
		Sub Total (f)		0.00	0.00	0.00	0.00
		Round off (g)		-0.15			-0.15
		<b>Net Payable Amt</b>	(a+b+c+d+e-f+g)	162.00	0.00	0.00	162.00

Note: 1. Bill amount shall be payable within the due date to avoid disconnection as per Sec 56(1) of Electricity Act 2003.  
 2. Payment after due date will attract belated payment surcharge and other charges as applicable  
 3. This is system generated invoice. Does not require signature

Acronyms:		
TDS - Tax Deducted at Source	MCD - Meter Caution Deposit	ASD - Additional Security Deposit
TCS - Tax collected at source	SAC - Services Accounting Codes	SD - Security Deposit
CC - Current Consumption	MF - Multiple Factor	MD - Maximum Demand
HSN - Harmonized System of Nomenclature	LPF - Low Power Factor	RTS - Roof Top Solar
GST - Goods and Services Tax	CT - Current Transformer	LT - Low Tension

Asst Engineer/KUNDRATHUR

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**TAMILNADU POWER DISTRIBUTION CORPORATION LIMITED**

Registered Office : No.144, NPKRR Maaligai, Anna Salai, Chennai - 600 002



**Tax Invoice for LT Current Consumption Charges for the Month of May 2025**

Section	KUNDRATHUR
Circle	Chennai - South1
Distribution	VAZHUTHALAMBEDU
Service Connection Number	09-234-018-3081

GSTN No: 33AADCT4784E1ZC			
Invoice No: L400250548413562 / Date: 27/05/2025			
Tariff Applied	LN3B	Sanctioned Load	24.0 KW
Phase	3 phase	Invoice Type	INVOICE
CT/Non-CT	Non-CT	Place of Supply	Tamil Nadu
Meter No:	8677817	Supply Type	Regular
Solar RTS	NO	Reverse Charge	NO
Welding	NO	Billing Cycle	Bi-Monthly

Name/Address & GST of the Consumer  
 M.VIJAYAN  
 S.No.742/7, PINo.65.Sri Mahalakshmi co operative nagar,vazhuthalambedu,Kund  
 State: TAMILNADU State Code 33  
 Consumer GST No:

Pay This Bill By Online in  
<https://www.tnecnet.org/qwp/qpay>

Bill Period	24/03/2025-27/05/2025	மின்னகம் 94987 94987
Bill Amount	Rs.33,932/-	
Due Date	16/06/2025	

Electricity services

Energy Consumption :	Final Reading	Initial Reading	MF	Consumption [After MF & DT Loss] :	Max Dmd Recorded	Max Dmd Recorded with MF	Power Factor Recorded
READING	22666.0	19100.0	1	3566.0	11.00	11.0	0.89
DATE	27/05/2025	24/03/2025					
STATUS	Normal	Normal					

SAVE ELECTRICITY		PARTICULARS	HSN/SAC	Base Amount Rs.	CGST @9%	SGST @9%	Invoice Amount Rs.
<b>SECURITY DEPOSIT</b>		Energy Charges	2716 0000	29954.40			29954.40
Balance as of 01-04-2023		Fixed Charges	2716 0000	3888.00			3888.00
Interest Credited on above after TDS		Sub Total (a)		33842.40			33842.40
Collection During the Year		Less:					
Refund made in the Year		Govt Subsidy	2716 0000	-1426.40			-1426.40
Balance as of 27/05/2025		Sub Total (b)		-1426.40			-1426.40
MCD as of 27/05/2025		Welding Sur Chr	996 912				
		Excess MD Charges	996 912				
		Penalty for LPF	996 912				
		Net Work Charges	996 631				
<b>OLD ARREARS /CREDITS</b>		Sub Total (c)		0.00	0.00	0.00	0.00
Particulars		Electricity Tax		1515.50			1515.50
Period		TCS /TDS (u/s 206(1C))		0.00	0.00	0.00	0.00
Amount		Sub Total (d)		1515.50	0.00	0.00	1515.50
Total		Other Charges	996 912				
		ASD Demand					
		Old Arrears					
		Sub Total (e)		0.00	0.00	0.00	0.00
		Less:					
		Adjustments					
		Advance CC Adj					
		Refund Of SD					
		Sub Total (f)		0.00	0.00	0.00	0.00
		Round off (g)		+0.50			+0.50
		<b>Net Payable Amt</b>	<b>(a+b+c+d+e-f+g)</b>	<b>33,932.00</b>	<b>0.00</b>	<b>0.00</b>	<b>33,932.00</b>

(Rupees:Thirty Three thousand Nine hundred Thirty Two only)

Note 1 Bill amount shall be payable within the due date to avoid disconnection as per Sec 56(1) of Electricity Act 2003.  
 2 Payment after due date will attract belated payment surcharge and other charges as applicable  
 3 This is system generated invoice.Does not require signature

Acronyms:		
TDS - Tax Deducted at Source:	MCD - Meter Caution Deposit	ASD - Additional Security Deposit
TCS - Tax collected at source	SAC - Services Accounting Codes	SD - Security Deposit
CC - Current Consumption	MF - Multiple Factor	MD - Maximum Demand
HSN - Harmonized System of Nomenclature	LPF - Low Power Factor	RTS - Roof Top Solar
GST - Goods and Services Tax	CT - Current Transformer	LT - Low Tension

Asst Engineer/KUNDRATHUR

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**TAMILNADU POWER DISTRIBUTION CORPORATION LIMITED**

Registered Office : No.144, NPKRR Maaligai, Anna Salai, Chennai - 600 002



**Tax Invoice for LT Current Consumption Charges for the Month of May 2025**

Section	KUNDRATHUR
Circle	Chennai - South1
Distribution	VAZHUTHALAMBEDU
Service Connection Number	09-234-018-3082

GSTN No: 33AADCT4784E1ZC			
Invoice No: L400250548413563 / Date: 27/05/2025			
Tariff Applied	LN3B	Sanctioned Load	8.0 KW
Phase	3 phase	Invoice Type	INVOICE
CT/Non-CT	Non-CT	Place of Supply	Tamil Nadu
Meter No:	8677618	Supply Type	Regular
Solar RTS	NO	Reverse Charge	NO
Welding	YES	Billing Cycle	Bi-Monthly
Bill Period	24/03/2025-27/05/2025	<b>மின்னகம்</b> 94987 94987	
Bill Amount	Rs.13,019/-		
Due Date	16/06/2025		

Name/Address & GST of the Consumer

MUVUAYAN,  
S.No.742/7, PINo.65,Sri Mahalakshmi co operative nagar,vazhuthalambedu,Kund

State: TAMILNADU State Code: 33

Consumer GST No:

Pay This Bill By Online in  
<https://www.tnecbnet.org/qwp/qpay>

(Eternity Semils)

Energy Consumption :	Final Reading	Initial Reading	MF	Consumption [After MF & DT Loss] :	Max Dmd Recorded	Max Dmd Recorded with MF	Power Factor Recorded
READING	4520.0	3718.0	1	802.0	3.00	3.0	0.51
DATE	27/05/2025	24/03/2025					
STATUS	Normal	Normal					

SAVE ELECTRICITY		PARTICULARS	HSN/SAC	Base Amount Rs.	CGST @9%	SGST @9%	Invoice Amount Rs.
<b>SECURITY DEPOSIT</b>		Energy Charges	2716 0000	6736.80			6736.80
Balance as of 01-04-2023	5326.00	Fixed Charges	2716 0000	1296.00			1296.00
Interest Credited on above after TDS	360.00	Sub Total (a)		8032.80			8032.80
Collection During the Year	0.00	Less:					
Refund made in the Year	0.00	Govt Subsidy	2716 0000	-320.80			-320.80
Balance as of 27/05/2025	5696.00	Sub Total (b)		-320.80			-320.80
MCD as of 27/05/2025	2700.00	Welding Sur Chr	996 912	962.40			962.40
		Excess MD Charges	996 912				
		Penalty for LPF	996 912	3762.98			3762.98
		Net Work Charges	998 631				
<b>OLD ARREARS /CREDITS</b>		Sub Total (c)		4725.38	0.00	0.00	4725.38
Particulars	Period	Amount					
Total	-	0.00					
<b>ADVANCE CC ACCOUNT</b>		Electricity Tax		581.40			581.40
Balance as of 24/03/2025	0.00	TCS /TDS [u/s 206(1C)]		0.00	0.00	0.00	0.00
Collection During the Period	0.00	Sub Total (d)		581.40	0.00	0.00	581.40
Interest Allowed	0.00	Other Charges	996 912				
Adjusted (including this Bill)	0.00	ASD Demand					
Balance as of 27/05/2025	0.00	Old Arrears					
		Sub Total (e)		0.00	0.00	0.00	0.00
		Less:					
		Adjustments					
		Advance CC Adj					
		Refund Of SD					
		Sub Total (f)		0.00	0.00	0.00	0.00
		Round off (g)		+0.22			+0.22
		<b>Net Payable Amt</b>	<b>(a+b+c+d+e-f+g)</b>	<b>13,019.00</b>	<b>0.00</b>	<b>0.00</b>	<b>13,019.00</b>

(Rupees:Thirteen thousand Nineteen only)

Note: 1 Bill amount shall be payable within the due date to avoid disconnection as per Sec 56(1) of Electricity Act 2003.  
 2 Payment after due date will attract beleted payment surcharge and other charges as applicable  
 3 This is system generated Invoice.Does not require signature

Acronyms:		
TDS - Tax Deducted at Source	MCD - Meter Caution Deposit	ASD - Additional Security Deposit
TCS - Tax collected at source	SAC - Services Accounting Codes	SD - Security Deposit
CC - Current Consumption	MF - Multiple Factor	MD - Maximum Demand
HSN - Harmonized System of Nomenclature	LPF - Low Power Factor	RTS - Roof Top Solar
GST - Goods and Services Tax	CT - Current Transformer	LT - Low Tension

Asst Engineer/KUNDRATHUR

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**TAMILNADU POWER DISTRIBUTION CORPORATION LIMITED**

Registered Office : No.144, NPKRR Maaligai, Anna Salai, Chennai - 600 002



**Tax Invoice for LT Current Consumption Charges for the Month of May 2025**

Section	KUNDRATHUR
Circle	Chennai - South1
Distribution	VAZHUTHALAMBEDU
Service Connection Number	09-234-018-3225
Name/Address & GST of the Consumer	
M.VIJAYAN S/No.742/3, P/No.65,Sri Mahalakshmi co operative nagar,Kundrathur Village,	
State: TAMILNADU	State Code: 33
Consumer GST No:	

GSTN No:		33AADCT4784E1ZC	
Invoice No: L400250548413564 / Date: 27/05/2025			
Tariff Applied	LA1A	Sanctioned Load	4.0 KW
Phase	3 phase	Invoice Type	INVOICE
CT/Non-CT	Non-CT	Place of Supply	Tamil Nadu
Meter No:	6920476	Supply Type	Regular
Solar RTS	NO	Reverse Charge	NO
Welding	NO	Billing Cycle	Bi-Monthly
Bill Period	24/03/2025-27/05/2025	<b>மின்னகம்</b> 94987 94987	
Bill Amount	Rs.4,250/-		
Due Date	16/06/2025		

(Electricity Services)

Pay This Bill By Online in  
<https://www.tnebnct.org/qwp/qpay>

Energy Consumption :	Final Reading	Initial Reading	MF	Consumption [After MF & DT Loss] :	Max Dmd Recorded	Max Dmd Recorded with MF	Power Factor Recorded
READING	12823.0	12078.0	1	745.0	5.00	5.0	0.0
DATE	27/05/2025	24/03/2025					
STATUS	Normal	Normal					

SAVE ELECTRICITY		PARTICULARS	HSN/SAC	Base Amount Rs.	CGST @9%	SGST @9%	Invoice Amount Rs.
<b>SECURITY DEPOSIT</b>		Energy Charges	2716 0000	4819.25			4819.25
Balance as of 01-04-2023	2564.00	Fixed Charges	2716 0000				
Interest Credited on above after TDS	173.00	Sub Total (a)		4819.25			4819.25
Collection During the Year	0.00	Less:					
Refund made in the Year	0.00	Govt Subsidy	2716 0000	-569.00			-569.00
Balance as of 27/05/2025	2737.00	Sub Total (b)		-569.00			-569.00
MCD as of 27/05/2025	2700.00	Welding Sur Chr	996 912				
<b>OLD ARREARS /CREDITS</b>		Excess MD Charges	996 912				
Particulars	Period	Amount	Penalty for LPF	996 912			
Total	-	0.00	Net Work Charges	998 631			
<b>ADVANCE CC ACCOUNT</b>		Sub Total (c)		0.00	0.00	0.00	0.00
Balance as of 24/03/2025	0.00	Electricity Tax					
Collection During the Period	0.00	TCS /TDS [u/s 206(1C)]		0.00	0.00	0.00	0.00
Interest Allowed	0.00	Sub Total (d)		0.00	0.00	0.00	0.00
Adjusted (including this Bill)	0.00	Other Charges	996 912				
Balance as of 27/05/2025	0.00	ASD Demand					
		Old Arrears					
		Sub Total (e)		0.00	0.00	0.00	0.00
		Less:					
		Adjustments					
		Advance CC Adj					
		Refund Of SD					
		Sub Total (f)		0.00	0.00	0.00	0.00
		Round off (g)		-0.25			-0.25
		<b>Net Payable Amt</b>	<b>(a+b+c+d+e-f+g)</b>	<b>4,250.00</b>	<b>0.00</b>	<b>0.00</b>	<b>4,250.00</b>

Note: 1.Bill amount shall be payable within the due date to avoid disconnection as per Sec 56(1) of Electricity Act 2003.  
 2.Payment after due date will attract belated payment surcharge and other charges as applicable  
 3.This is system generated invoice.Does not require signature

Acronyms:		
TDS - Tax Deducted at Source:	MCD - Meter Caution Deposit	ASD - Additional Security Deposit
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Asst Engineer/KUNDRATHUR

15 Nov 2024

TERM LOAN SANCTION LETTER



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Name of Applicant: Mr. Vijayan M.  
Name of Co-applicants: Mrs. Kumari V.

Address: SF No 742/7 PL No 65, Sri Mahalakshmi Co Operative Nagar, Vazhudhalambedu kundrathur, Chennai - 600069.  
Contact details: 9551298810/ 6374647010.  
Email ID: [nishafabs@gmail.com](mailto:nishafabs@gmail.com)

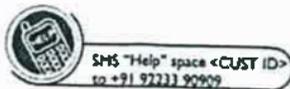
Dear Customer,

Sub: Offer letter for Secured Business Loan vide Application No 4592528.

We, YES Bank Limited ("the Bank"/"YBL") wish to thank you for choosing to bank with us. We are pleased to inform you that with reference to the above Application No., we in-principle sanction/offer you the Facility, the details of which are given below:

Facility type	Loan Against Property		
Product type	Micro Loan Against Property		
Facility Sanction Amount	Exclusive of insurance	Inclusive of Insurance	
	INR 91,65,000/-	INR 91,65,000/-	
Equated Monthly Installment (Select the applicable one)	INR 1,04,169/-	INR 1,04,169/-	
	<input type="checkbox"/>	<input type="checkbox"/>	
Insurance Amount	Property Insurance Premium	Life insurance Premium	Health insurance Premium
	INR <Amount >	INR <Amount >	INR <Amount >
	<b>Note:</b> Insurance Cover and Premium Amount pertaining to the policy are subject to change basis underwriting decision of the insurance company.		
YES Bank's External Benchmark	Repo Rate as published by Reserve Bank of India ("RBI") and notified by YBL as its External Benchmark and updated on Yes Bank Website <a href="https://www.yesbank.in">www.yesbank.in</a> or <a href="https://www.yesbank.in/pdf/lending_rate">https://www.yesbank.in/pdf/lending_rate</a> Repo Rate for current month is 6.5%.		
Rate of Interest ('ROI') as applied	Effective Rate of Interest on Loan is 11% per annum (EBLR + Spread ±5%) Kindly note that the Effective Rate of Interest is subject to change basis any revision in the Bank's prevailing External Benchmark as on the date of disbursement.		
Interest Reset Frequency	Every 3 months External Benchmark Reset Date shall be 1st day of the month falling after three calendar months (including the month in which 1st disbursement has been made) from the date of relevant disbursement and every 3 months thereafter		
Validity Period	90 days from the date of this Letter		
Tenure of the Facility	180 Months		
Login Fees (non-refundable)	INR 1178/- (Inclusive of GST)		
Processing Fees (non-refundable)	INR 1% + GST		

1280\*YES Bank Ltd, Yes Bank Ltd, Arihant E Park, 6th Floor, 117/1 L B. Road, Adyar, Chennai, Tamil Nadu, Pin - 600020  
Version August 2024



SMS "Help" space <CUST ID> to +91 92233 90909

YES TOUCH PhoneBanking Number: 1800 1200 (Toll Free for Mobiles & Landlines in India) 02250795101 (When calling from Outside India)  
Toll Free number from USA: 1833 380 0149 Canada: 1833 491 0559 UK: 800 048 9153 UAE: 8000 3570 2510

Email us at [yes touch@yesbank.in](mailto:yes touch@yesbank.in)

CIN - L65190MH2003PLC143249

Registered & Corporate Office: YES BANK Limited, YES BANK House, Off Western Express Highway, Santacruz East, Mumbai - 400 055, India.  
Tel: +91 022 5091 9800 / 022 6507 9800 Fax: 022 26192866 [www.yesbank.in](http://www.yesbank.in)

TERM LOAN SANCTION LETTER



Address of the Property approved for mortgage in favour of the Bank	Old Survey No.742/3, Patta No.1691, New Survey No.742/7, Plot No.65, Nisha Plastic Company, Sri Mahalakshmi Co- Operative Nagar, Kundrathur Village, Pallavaram Taluk, Kancheepuram District - 600069.  Property Value 1: 1,40,48,000/- Property Value 2: 1,42,48,200/-
Security	Mortgage of the property in the form and manner prescribed by the bank
Part Disbursement/ Disbursement in tranches	In case of disbursement in tranches, the interest rate applicable for subsequent tranche disbursements will be as same as the interest rate applicable on the first tranche of disbursement.
Partial Prepayment Charges	NIL fees on floating rate Loans to below categories- <ul style="list-style-type: none"> <li>• Individual borrower availing loan for personal end use.</li> <li>• Micro &amp; Small enterprise</li> </ul> For other* category of loans: (a) No part prepayments allowed till 12 Months completion from the date of loan disbursal. (b) Post 12 Months completion from the loan disbursal date, NIL fees for part prepayment up-to 20% once during financial year of the principal outstanding for Term Loan and current drawing limit for DOD loans at the time of request. Charges of 2% shall be applicable on excess amount wherever part-prepayment exceeds 20% of principal outstanding. * Other category includes: - Fixed rate/non floating rate loans to Individuals & Non-Individuals. - Individual borrowers on floating rate, availing loan for business use. - Medium entity borrowers on floating rate.
Prepayment Charges for full loan closure of account(Loan Foreclosure)	NIL fees on floating rate Loans to below categories- <ul style="list-style-type: none"> <li>• Individual borrower availing loan for personal end use.</li> <li>• Micro &amp; Small enterprise</li> </ul> Foreclosure charges at 2% of **principal outstanding/current drawing limit for others* (a) No foreclosure allowed till 12 Months completion from the loan disbursal date. (b) Post 12 Months from the loan disbursal date, foreclosure charges applicable *Others include the below: - Fixed rate/non floating rate loans to Individuals & Non-Individuals. - Individual borrowers on floating rate, availing loan for business use. - Medium entity borrowers on floating rate **Principal outstanding refers to principal balance for TL and current drawing power for DOD accounts & includes any amount part prepaid in the same financial year which has not been charged.
Penal Charges	At contractual rate for overdue amount/period after 30 days grace period
Stamp Duty, Taxes, Levies and other Statutory Charges	As per the rates applicable at the place of execution from time to time and such charges would be in addition to other <i>fess/charges</i> , as may be communicated by the Bank.
Mode of communication of changes in External Benchmark	YES Bank's Official Website

Version August 2024

*[Handwritten signature]*  
15/08/2024

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SBL/Loan/2024/2023

Sanction Conditions	<ol style="list-style-type: none"> <li>1. Sub to legal clearance. Sub to ROI approval of 11%.</li> <li>2. Repayment to be taken from Axis Bank current account. MODT to be done.</li> <li>3. Sub to closure of below loans from proposed loan: IndusInd Bank PL POS of Rs.5.13 lac, Axis Bank Cash credit POS of Rs.16.04 lac.</li> <li>4. Sub to LOD and FC from Axis Bank &amp; initial payment towards BT only.</li> <li>5. Sub to NOC &amp; Rental agreement from all tenants of proposed property.</li> <li>6. Sub to &lt;12 MOB proof TN Industrial investment corporation flood loan POS of Rs.2.25 lac to be documented.</li> <li>7. PHL Case ID 4464046 to be cancelled before final approval.</li> <li>8. CIR report compliance from Axis Bank.</li> <li>9. End use proof - industrial property purchase.</li> <li>10. Repayment from Axis Bank A/C 920020055739204.</li> <li>11. UDC from Axis Bank A/C 920020055739204.</li> <li>12. PDC from Axis Bank A/C 920020055739204.</li> </ol>
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The aforesaid sanction of the Facility will be subject to the following terms and conditions:

1. Satisfactory legal/technical/valuation of the property offered to the bank as security.
2. The Borrower shall continue to pay/service only the *interest on the loan* till the Loan is disbursed fully or EMI is commenced on the Loan as mentioned in the Sanction Letter and/or relevant Schedule of the Loan Agreement.
3. The Facility must be utilized for the purpose as indicated by the applicant in the credit application form and End Use of Funds declaration provided by the applicants/s.
4. CA certified End Use letter need to be submitted to the bank within 90 days of disbursal if the disbursed amount is more than INR One Crore, as applicable.
5. If the property is self-occupied then it shall not be rented out/alienated/or possession thereof parted with by the applicant in any manner whatsoever either partly or wholly during the said Tenure without the prior written consent of the Bank.
6. The Facility can be recalled/cancelled in full or in part at the absolute discretion of YBL and the outstanding Facility amount shall become due and payable forthwith
7. Execution of the Facility Agreement(s) and other documents between the Borrower and YES Bank shall be as per the Bank's policy and format(s) it may prescribe from time and time;
8. The Facility is sanctioned subject to construction of Property as per the approved sanction plan issued by relevant authorities as applicable.
9. The Facility is sanctioned to you based on the representation and information given and documents supplied by you and the Bank reserves the right to cancel the Facility if any of these appear to be false, misleading or untrue at any stage.
10. The Applicant shall submit Original Property documents to YES BANK which should not be laminated.
11. The Borrower shall submit additional financial documents to the Bank, if and when requested by the Bank.
12. The details of the property mortgaged as security will be shared with the Central Registry of Securitization Asset Reconstruction and Security Interest of India (CERSAI) and the records will be available for search by any lender or any other person desirous of dealing with the said collateral.

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Version August'2024

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13. In jurisdictions where as per law, mortgagors are mandated to fulfil their obligation with respect to filing of "Notice of Intimation" ("NOI") on the property mortgaged with the mortgagee (i.e. the Bank), the Borrower(s) agree that all formalities shall be duly completed within the timelines stipulated by law.
  14. YBL shall release all the original property documents and remove charges registered with any registry within a period of 30 days after full repayment/ settlement of the loan account;
  15. Original property documents after the full repayment/ settlement of the loan account, can be collected from any Retail Asset Loan Centre. ([https://www.yesbank.in/pdf?name=retail\\_banking\\_assets\\_operations\\_branches\\_pdf.pdf](https://www.yesbank.in/pdf?name=retail_banking_assets_operations_branches_pdf.pdf))
  16. The Bank shall have an unqualified right to disclose to other banks, persons, agencies information including the credit history, defaults and the conduct of the Borrower's account(s), in such manner and through such medium as in the Bank in its absolute discretion may think fit and the you consent to and agree to such disclosure of information.
  17. The Bank reserves the right to modify at its sole discretion at any point of time all or any of the terms and conditions of the Facility, which could be arising out of a case of any material adverse finding in the reports received from other banks or basis review of the Borrower's company secretary or chartered accountant's report or on the occurrence of any event of default including the coming into existence of any extraordinary circumstances which in the Bank's opinion make it improbable that the Borrower would be able to perform the Borrower's obligations under the Term Loan Facility.
  18. All charges are subject to applicable taxes and levies which may change from time to time.
  19. This Offer/Sanction Letter shall form an integral part of the Term Loan Agreement which will have to be executed by all the Borrower(s) and the rights and obligations of the Borrowers shall be read in conjunction with the terms and conditions contained in the Offer/Sanction Letter & the Loan Agreement.
  20. Mortgage to be executed and charges to be borne by the borrower and the Borrower shall be responsible for complying with state/region specific requirements for perfection of mortgage security, like filing charge/Notice of Intimation with respective Sub-Registrar Offices within stipulated timelines and any such security as may be specified by YBL from time to time at its sole discretion.
  21. Where the disbursement proceeds are issued in the form of a Demand draft ("DD") and such DD is not encashed/collected for a period of 90 days from the date of its issuance, the Bank reserves its right to cancel the loan. You agree and confirm that you will not dispute such cancellation nor shall hold the Bank liable or responsible for the same. You further acknowledge that the interest on the loan amount till the date of such cancellation shall be payable by you and if already paid, shall be non-refundable.
  22. The Applicant(s) consents and agrees that the Bank can deduct the costs of stamp duty payable by the Applicant(s) for creation of mortgage and any other documents in favour of the Bank as stipulated under Security clause of standard condition in the Sanction letter.
  23. At the time of reset of interest rates, you have an option to switch (as per customer norms defined in RBI guidelines) from 'fixed to prevailing floating rate' or from 'floating to prevailing fixed rate' maximum twice during the tenure of loan. Switch/conversion shall attract charges of 0.5% of the loan amount outstanding. Kindly refer "<https://www.yesbank.in/personal-banking/yes-individual/loans/loan-against-property>" for updated switch charges, from time to time.
  24. You can choose to opt for (i) enhancement in EMI or elongation of tenor or for a combination of both options as per Bank's extant Policies; and, (ii) to prepay, either in part or in full, at any point during the tenor of the loan. Applicability of this clause is as per norms defined in RBI guidelines.

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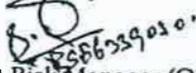
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25. Upon reset of the Margin, we shall notify you of such reset and revised Applicable Rate of Interest and you shall, from the reset date, pay to us, EMI/Interest on the Facility/ies at the revised Applicable Rate of Interest.
26. When a Company / LLP is taken on the loan structure, an amount of INR 2500/= will be deducted by YES BANK from the disbursement proceeds for creation of charge in the favour of the Bank (if required) with the Registrar of Companies (ROC). ROC filing is a time bound activity that is required to be completed within timeline defined under Companies Act i.e. 30 Days from the date of creation of charge on the asset. In the event of delay Borrowers acknowledge that the Bank would proceed with unilateral filing and agree to extend necessary co-operation in recording Bank's charge on the asset. The Borrowers further agree that additional charges, levied by the Registrar and borne by the Bank due to such delay will be recovered by the Bank via presentment of ECS NACH SI from the account from which Borrowers have given authorization & debit instruction for loan repayment.
27. The *Short Term Top-up Loan* to be linked with the existing LAP Loan No ..... & CA certified End Use Letter need to be submitted to the Bank within 90 days of disbursal if the disbursed amount is more than INR One Crore, as applicable.
28. The Applicant shall open a Current Account with YBL or open *family A/c* with YBL.
29. The Applicant shall also shift its banking to YBL from its existing banks if assessed under banking program within 45 days from the date of disbursement and failure to do so may attract a higher ROI
30. The Bank at its sole discretion may revise the Effective rate of interest depending upon the changes in the Repo Rate. The Repo Rate prevailing on the day the loan is disbursed will be applicable till the next Reset Date, irrespective of the changes in the Repo Rate during the interim period.

For further details, please contact Mr. Arunkumar M, Relationship Manager at +91 7373635129 who would be pleased to meet you in person to take this forward. You may also reach us on [arunkumar.m7@yesbank.in](mailto:arunkumar.m7@yesbank.in) or at the address given below:

YES BANK Ltd,  
 YES BANK House, Off Western Express Highway,  
 Santacruz East, Mumbai-400055  
 We look forward to a long-lasting relationship with you.

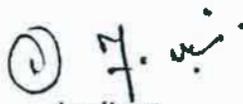
Thanking you,  
 Yours sincerely,



Credit Risk Manager (On behalf of YES BANK Limited)

I/We Mr. Vijayan M, Mrs. Kumari V ("the Applicant") hereby unconditionally agree and accept the terms and condition of this Sanction Letter and hereby consent and agree to avail the Term Loan facility on the aforesaid terms and conditions.

Date of Acceptance: 15 Nov 2024



Applicant

Mr. Vijayan M



Co-applicant

Mrs. Kumari V.

Acknowledgement Number:495335271250924

Date of filing : 25-Sep-2024

<b>INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT</b>			Assessment Year
(Where the data of the Return of Income in Form ITR-1(SAHAJ), ITR-2, ITR-3, ITR-4(SUGAM), ITR-5, ITR-6, ITR-7 filed and verified)			2024-25
(Please see Rule 12 of the Income-tax Rules, 1962)			
PAN	AMXPV3979L		
Name	MEGANATHAN VIJAYAN		
Address	No. TS 82B, SIDCO Industrial Estate , Ekkattuthangal, Chennai , KANCHIPURAM , Tamil Nadu, INDIA, 600069		
Status	Individual	Form Number	ITR-3
Filed u/s	139(1)- On or Before due date	e-Filing Acknowledgement Number	495335271250924
Taxable Income and Tax Details	Current Year business loss, if any	1	0
	Total Income	2	12,20,800
	Book Profit under MAT, where applicable	3	0
	Adjusted Total Income under AMT, where applicable	4	0
	Net tax payable	5	97,926
	Interest and Fee Payable	6	3,870
	Total tax, interest and Fee payable	7	1,01,796
	Taxes Paid	8	1,02,316
	(+) Tax Payable /(-) Refundable (7-8)	9	(-) 520
Accreted Income and Tax Detail	Accreted Income as per section 115TD	10	0
	Additional Tax payable u/s 115TD	11	0
	Interest payable u/s 115TE	12	0
	Additional Tax and interest payable	13	0
	Tax and interest paid	14	0
	(+) Tax Payable /(-) Refundable (13-14)	15	(+) 0
This return has been digitally signed by <u>MEGANATHAN VIJAYAN</u> in the capacity of <u>Self</u> having PAN <u>AMXPV3979L</u> from IP address <u>49.37.221.235</u> on <u>25-Sep-2024</u> 06:53:08 DSC SI.No & Issuer <u>3923834</u> & <u>23743202CN=e-Mudhra Sub CA for Class 3 Individual</u> 2022.OU=Certifying Authority,O=eMudhra Limited,C=IN			
System Generated			
Barcode/QR Code	AMXPV3979L034953352712509249ebf90641421f15468ef06e7fc624e523c18e228		
<b>DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU</b>			

Service Request No. / பற்றுச்சீட்டு எண் } : 179/001/1/22-23/0005754

Receipt Date / பற்றுச்சீட்டு நாள் } : 30/Nov/2022 03:19:00 PM

Service Name / சேவையின் பெயர் } : Payment of Property Tax

Applicant Name / இண்ணப்பதாரர் பெயர் } : VIJAYAN M

SI Ward / Ward / பிரிவு / வார்டு } : WARD-30

Address / முகவரி : 65,SRI MAHALAKSHMI CO-  
OPERATIVE NAGAR  
KUNDRATHUR-600069 - 600069

Mobile No / அலைபேசி எண் } : 9551298810

Assessment No:179/030/900260 Old Assessment No: Property Type :Building Collectable  
Building Usage :INDUSTRIAL

S.No. / வ. எண்	Financial Year	I	II	Amount / தொகை
1	2022-2023	0.00	10197.00	10197.00
Cheque Penalty : 0.00 Advance Amount : 0.00				10197.00
Early Payment Incentive/முன்கூட்டியே செலுத்தியதற்கான ஊக்கத்தொகை 2023 - 24 I & II ( + )				(-) 0
Rem.Name : VIJAYAN M				
<b>Total / மொத்தம்</b>				10197.00
Payment Details : Cash 10197.00 /- ,30/Nov/2022				
Amount In Words : [ Ten Thousand One Hundred Ninety Seven Rupees and Zero Paise Only ]				

This Receipt is electronically generated and does not require signature.

வாணத்தின் மழைத்துளி | வையத்தின் உயிர்த்துளி ||

"மழைநீரை சேகரிப்போம்-

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Service Request No. / பற்றுச்சீட்டு எண் } : 179/CP/23-24/0001314

Receipt Date / பற்றுச்சீட்டு நாள் } : 02/Aug/2023 01:56:00 PM

Service Name / சேவையின் பெயர் } : Payment of Property Tax (CP)

Applicant Name / விண்ணப்பதாரர் பெயர் } : VIJAYAN M

SI Ward / Ward / பிரிவு / வார்டு } : WARD-30

Address / முகவரி : 65,SRI MAHALAKSHMI CO-  
OPERATIVE NAGAR  
KUNDRATHUR-600069 - 600069

Mobile No / அலைபேசி எண் } : 9551298810

Assessment No:179/030/900260 Old Assessment No: Property Type :Building Collectable  
Building Usage :INDUSTRIAL

S.No. / வ. எண்	Financial Year	I	II	Amount / தொகை
1	2023-2024	10197.00	10197.00	20394.00
Cheque Penalty : 0.00 Advance Amount : 0.00				20394.00
Early Payment Incentive/முன்கூட்டியே செலுத்தியதற்கான ஊக்கத்தொகை 2023 - 24 I & II (0.00 + 464.00)				(-) 464.00
Rem.Name : VIJAYAN M				<b>Total / மொத்தம்</b>
Payment Details : Online 19930.00 /- ,02/Aug/2023				19930.00
Amount In Words : [ Nineteen Thousand Nine Hundred Thirty Rupees and Zero Paise Only ]				

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-மழைநீரை சேகரிப்போம்-

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## KUNDRATHUR MUNICIPALITY / குன்றத்தூர் நகராட்சி

## SERVICE REQUEST RECEIPT

Service Request No. / பற்றுச்சீட்டு எண் } : 179/CP/24-25/0001549

Receipt Date / பற்றுச்சீட்டு நாள் } : 19/Jul/2024 12:22:00 PM

Service Name / சேவையின் பெயர் } : Payment of Property Tax (CP)

Applicant Name / விண்ணப்பதாரர் பெயர் } : VIJAYAN M

SI Ward / Ward / பிரிவு / வார்டு } : WARD-30

Address / முகவரி : 65, SRI MAHALAKSHMI CO-OPERATIVE NAGAR KUNDRATHUR-600069 - 600069

Mobile No / அலைபேசி எண் } : 9551298810

Assessment No:179/030/900260 Old Assessment No: Property Type :Building Collectable Building Usage :INDUSTRIAL

S.No. / வ. எண்	Financial Year	I	II	Amount / தொகை
1	2023-2024 (SUC)	1800.00	1800.00	3600.00
2	2024-2025	10197.00	9690.00	19887.00
3	2024-2025 (SUC)	1800.00	1800.00	3600.00
Cheque Penalty : 0.00 Advance Amount : 0.00				27087.00
Early Payment Incentive/முன்கூட்டியே செலுத்தியதற்கான ஊக்கத்தொகை 2023 - 24 I & II (0.00 + 421.00)				(-) 421.00
Rem.Name : VIJAYAN M			<b>Total / மொத்தம்</b>	26666.00

Payment Details : Online 26666.00 /- ,19/Jul/2024

Amount In Words : [ Twenty Six Thousand Six Hundred Sixty Six Rupees and Zero Paise Only ]

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Service Request No. / பற்றுச்சீட்டு எண் } : 179/CP/24-25/0004814

Receipt Date / பற்றுச்சீட்டு நாள் } : 31/Mar/2025 12:37:00 PM

Service Name / சேவையின் பெயர் } : Payment of Property Tax (CP)

Applicant Name / விண்ணப்பதாரர் பெயர் } : VIJAYAN M

SI Ward / Ward / பிரிவு / வார்டு } : WARD-30

Address / முகவரி : 65, SRI MAHALAKSHMI CO-  
OPERATIVE NAGAR  
KUNDRATHUR-600069 - 600069

Mobile No / அகவலகேள் எண் } : 9551298810

Assessment No:179/030/900260 Old Assessment No: Property Type :Building Collectable  
Building Usage :INDUSTRIAL

S.No. / வ. எண்	Financial Year	I	II	Amount / தொகை
1	2024-2025	0.00	1119.00	1119.00
Cheque Penalty : 0.00 Advance Amount : 0.00				1119.00
Early Payment Incentive/முன்கூட்டியே செலுத்தியதற்கான ஊக்கத்தொகை 2023 - 24 I & II (0.00 + 0.00)				(-) 0.00
Rem.Name : VIJAYAN M				
<b>Total / மொத்தம்</b>				1119.00
Payment Details : Online 1119.00 /- ,31/Mar/2025				
Amount In Words : [ One Thousand One Hundred Nineteen Rupees and Zero Paise Only ]				

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"மழைநீரை சேகரிப்போம்"

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Kancheepuram

Combined Cour

Party Name

Case Number

Filing Number

Advocate

FIR Number

Act

Case Type

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**District Munsif Court, Sriperumbudur**

**Case Details**

Case Type	OS - ORIGINAL SUIT		
Filing Number	148/2023	Filing Date	05-04-2023
Registration Number	71/2023	Registration Date:	24-04-2023
CNR Number	TNKP120001222023 (Note the CNR number for future reference)		<a href="#">View QR Code / Cause Title</a>

**Case Status**

First Hearing Date	24th April 2023
Next Hearing Date	30th October 2025
Case Stage	IA Pending
Court Number and Judge	1-District Munsif

**Petitioner and Advocate**

1) Vijayan  
Advocate- P.K.Ganesh

**Respondent and Advocate**

1) K.David Johnson  
Advocate - D.JOHNSON

**Acts**

Under Act(s)

Under Section(s)

CodeofCivilProcedurc

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**IA Status**

IA Number	Party Name	Date of Filing	Next Date (Purpose)	IA Status
IA/1/2023	Vijayan K.David Johnson	24-04-2023	30-10-2025 (Enquiry)	Pending

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## Case History

Judge	Business on Date	Hearing Date	Purpose of Hearing
District Munsif	<u>24-04-2023</u>	05-06-2023	Issue of Service
District Munsif	<u>05-06-2023</u>	13-06-2023	Issue of Service
District Munsif	<u>13-06-2023</u>	23-08-2023	Written Statement
District Munsif	<u>23-08-2023</u>	12-10-2023	Written Statement
District Munsif	<u>12-10-2023</u>	17-11-2023	Written Statement
District Munsif	<u>17-11-2023</u>	01-12-2023	Written Statement
District Munsif	<u>01-12-2023</u>	20-12-2023	Written Statement
District Munsif	<u>20-12-2023</u>	30-01-2024	Written Statement
District Munsif	<u>30-01-2024</u>	07-03-2024	Written Statement
District Munsif	<u>07-03-2024</u>	26-03-2024	Counter
District Munsif	<u>26-03-2024</u>	25-06-2024	Counter
District Munsif	<u>25-06-2024</u>	09-08-2024	IA Pending
District Munsif	<u>09-08-2024</u>	15-10-2024	IA Pending
District Munsif	<u>15-10-2024</u>	03-01-2025	IA Pending
District Munsif	<u>03-01-2025</u>	21-03-2025	IA Pending
District Munsif	<u>21-03-2025</u>	04-04-2025	IA Pending
District Munsif	<u>04-04-2025</u>	16-06-2025	IA Pending
District Munsif	<u>16-06-2025</u>	29-07-2025	IA Pending
District Munsif	<u>29-07-2025</u>	08-10-2025	IA Pending
District Munsif	<u>08-10-2025</u>	30-10-2025	IA Pending

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District and Taluka Courts of India



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Location

## Case Status

Tamil Nadu

Kancheepuram

Combined Cour

Party Name

Case Number

Filing Number

Advocate

FIR Number

Act

Case Type

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### Daily Status

District Munsif Court, Sriperumbudur

In the court of :District Munsif

CNR Number :TNKP120001222023

Case Number :OS/0000071/2023

Vijayan versus K.David Johnson

Date : 08-10-2025

### Business

: OS 71/2023 IA 1/2023 is pending. For Issues. Call on 30-10-2025. IA 1/2023 - For Enquiry (LC) (NFA). Call on 30-10-2025.

### Next Purpose

: IA Pending

### Next Hearing Date

: 30-10-2025

District Munsif

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**BEFORE THE NATIONAL GREEN  
TRIBUNAL**

**(SOUTHERN ZONE BENCH), CHENNAI**

**Original Application No.67/2025**

K. David Johnson,

Applicant

Vs

1. The District Collector/District Magistrate,  
Kancheepuram Collectorate And Others

Respondents

**TYPSET OF PAPERS**

**M/S.R.DILLIKUMAR**

**D.PRASANNA**

**C.TICKEAMBAR**

**COUNSEL FOR 6<sup>TH</sup> RESPONDENT**

**9884750333**